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[Shri Κ. Mohanan] Guild, an unregistered bogus organization run by a priest named Father Ignatius under the cover of a charitable society. But it was already esta. blished that this is a bogus organization. In the name of the Guild Fr. Ignatius has already imparted 25,000 tonnes of cement from foreign countries. Three more cases have already been unearthed including a bogus society in Ernakulam, controlled by some influential persons who have close connections with the ruling party including one Deputy Superintendent of Police. Sir, the question that has arisen is: how could it secure such a large quantity as three lakh bags as reported from STC when even public sector and cooperative agencies could not get adequate quota from STC? STC had rejected applications from the State-own d Small Industries De-velopment and Employment Corporation and the State Warehousing Corporation for licence to import cement.

Not only that. The imported cement has been distributed throughout the State even without paying the due sales tax to the State Government. It was clear from thes_e facts that some influential persons are involved in these dealings. It was reported in the press that some ruling party MLA's and MP's of the State are involved in this fraud.

SHRI V. GOPALSAMY: Congress Party?

SHRI K. MOHANAN: I am demanding an inquiry on that. I am not charging anyone. (Time-bell rings). Half a minute more.

The Keraia High Court has suggested a comprehensive inquiry by a Central investigating agency into the whole affair. The Court, while dismissing a writ petition filed by Father Ignatius, has said (hat it was mys'erious to see the public sector Staie Trading Corporation granting licence to' an unregistered agency to import 25,000 tonnes of foreign cement. STC had granted the licence to the Guild in just four days, and that too before

it was registered under the Tamil Nadu Societies Registration Act. Sir, I am quoting from the verdict of the High Court while dismissing a writ petition from Fr. Ignatius.

So, Sir, I request the Government of India, through you, to institute a high level inquiry into the whole affair including the involvement of the ruling party MLA's and MP's and the part played by STC. I requst, through you, the Government to institute a high level inquiry into the whole matter, as directed by the hon. High Court of Kerala.

ANNOUNCEMENT RE. STATEMENT ON SITUATION ENT SRI LANKA

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): I have to inform hon. Members that the Minister of State in the Ministry of External Affairs, Shri Ram Niwas Mirdha, will make a statement in the House today at 5-30 P.M. on the situation in Sri Lanka.

THE LEY V SUGAR EQUALISATION EQUALISATION FUND (AMEND-MENT) BILL, 1984

THE MINISTER OF STATE (IN-DEPENDENT-CHARGE) OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): Sir, I beg to move:

"That the Bill .to amend the Levy Sugar Price Equalisation Fund Act, 1976, as passed by the Lok Sabha, be taken into consideration."

As the House may be aware, the Government has been following in the interest of millions of consumers, the policy of partial control on sugar since 1967-68 sugar year with brief spells of breaks from 25-5-1971 to 30-6-1972 and from 16-8-1978 to 10-12-1979. Under this policy, a substantial portion of sugar production (called "levy sugar") each year is taken over at prices fixed under the Essential Commodities Act for distribution

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to the consumer through fair price or ration shops. Prior to 1972-73, the retail consumer price used to be different in different areas based upon the zonal ex-factory price_i transport and handling charges, etc.i and the distribution was arranged through the licensed wholesale and retail dealers. Since 1972-73 the wholedealers have been replaced sale Food Corporation by the of India other public and agencies, and the levy sugar is being distributed to the consumer at a uniform price throughout the country.

The ex-factory prices fixed by the Government from time to time have been challenged by thg sugar producers by filing writ petitions in the High Courts and the Supreme Court. In majority of the cases, the Courts permitted the sugar producers to charge higher prices pending disposal of the writ petitions. Prior to 1972-73, the incidence of higher price was ultimately passed on to the consumer. From 1972-73, the burden of the higher prices has fallen on the non-statutory Levy Sugar Price Equalisation Fund being operated by the Food Corporation of India in connection with implementation of the scheme for distribution of levy sugar at a uniform price.

When the writ petitions of certain sugar mills challenging the price of levy sugar of 1971-72 and earlier sugar years were dismissed by the Supreme Court in 1972, the sugar producers contested the demand of the Government for refund of excess charges. In order to avoid millions of consumers entering into litigation for seeking refund of the excess price paid by them -possibly they could not have doneand allowing the sugar producers to retain the undue collection of large sums of money, the Government enacted the Levy Sugar Price Equalisa-tion Fund Act, 1976 with a view to securing recovering of such sums from the sugar producers, along with interest thereon at the rate of 12.5 per cent per annum, refunding the sum to the consumer of sugar, who paid

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the higher price and utilising the unclaimed amounts for the benefit of the consumer of levy sugar as a class by maintaining uniform retail price of levv sugar.

श्री सूरज प्रसाद (बिहार) : कितना रुपया ऐसा है उन लोगों के पास?

SHRI BHAGWAT JHA AZAD: In the light of the experience of the administration of the Act and the issues arising in a number of court cases, it has been decided to amend the Act so as to plug certain loopholes in the existing provisions of the Act of which the sugar producers have attempted to take undue advantage and make the Act much more stringent. With this object in view, the Levy Sugar Price Equalisation Fund (Amendment) Bill, 1984 has been brought forward for consideration and passing of this House. The important undue advantages which the sugar producers have attempted to take. are:.

(1) In absence of a specific provision in the Act, excess Central Excise Duty on sugar, collected as a consequence of the interim higher price allowed by the Courts, is not liable to be credited to the Fund. This is being sought to be covered in the amendment.

(2) The excess realisations made before 1972-73 are not liable to be credited to the Fund since the uniform retail price was introduced from 1972-73, and levy sugar has been denned in the Act to have the same meaning as was assigned to it in the Levy Sugar Supply (Control) Order, 1972 in making is applicable to past cases as well. This • is the second amendment.

(3) The prescribed interest is not liable to be credited to the Fund as specific provision to. that effect has not been made in one of the subsection of section 3 of the Act and because the Act does not provide for payment of interest to the consumer alongwith refund of the excess price paid by him. This is being rectified

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and covered in the proposed amendment.

(4) These are the important amendments that we propose to incorporate in this amending Bill.

(5) I would hop_e that with the help and cooperation of hon. Members of this august House it should be possible to have this amendment Bill expeditiously passed in the interest of millions of consumers so that the producers could be compelled to deposit the excess realisation including the Central Excise Duty $_{a}$ s well as provide for credit. ing of the interest etc.

With these introductory remarks I commend this Bill for the consideration of the House.

The .question was proposed.

*SHRI DEBENDRA NATH BAR-MAN (West Bengal): Mr. Vice-Chairman, Sir, the Hon'ble Minister seeks to amend the Levy Sugar Price Equalisation Fund Act, 1976.

The Sugar Mill owners are not happy with the ex-factory prices of sugar. They are going to High Courts and Supreme Court for increasing the prices of sugar. The Courts are also enabling the Sugar Mill owners to increase the prices of sugar by granting their appeals. Consequently, the dealers in sugar are being benefitted iⁿ many ways.

Increased price of sugar is harming the interests of consumers. It is also harming the interests of Government in the matter of realising levy. The Sugar Mill owners are not paying to the Government its excess dues due to increase in prices of sugar. The Hon'ble Minister has moved this amending Bill in order to realise the excess dues from Sugar Mill owners. This amending Bill is welcomed and' deserves support as it enables the Government to realise its legitimate

◆English translation of original speech delivered in Bengali.

dues from the Mill owners. But the Government took eight years to bring this amending Bill. What is the reason for it?

The Essential Commodities Act, 1972 and the Levy Sugar Price Equalisation Fund, Act, 1976 had many loopholes. Taking advantage of those loopholes, the Sugar Mill owners have pocketted, and are still pocketting, lakhs of rupees by cheating the common people. The Hon'ble Minister may say that those Acts were enacted by Parliament and as such the Parliament should be held responsible for those loopholes. Such a statement may come from simple people. But a Government Bill is not enacted in a simple manner. The framers of laws have definite objectives while framing them. Those objectives are to safeguard class interests in a class-divided society. The interests of which class is being protected by the Government of India? Are they protecting the interests of businessmen, monopolists and Zamindars or labourers, workers and farmers? If the Hon'ble Minister takes a little care, he will find that the Essential Commodities Act, 1972 and the Levy Sugar Price Equalisation Fund Act, 1976 are really serving the cause of Sugar Mill owners and sugar dealers.

3 p.m.

The Sugar Mill owners paid interests to the Government on its dues at the rate of 12^* per cent interest. They did not pay Government's dues deliberately and cleverly. So they deserve punishment. I feel an interest of 18 per cent should be charged on Government's dues. If the payment is made within sixty days, the rate of interest will b_e 18 per cent. But if the payment is made beyond sixty days, the rate of interest should be 20 per cent.

We have noted that this Sugar industry, like other industries, does not safeguard the interests of consumers in internal markets, sugarcane growers and workers. The interests of Government are also affected' as it happens in the case of Levy Sugar Price.

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In 1981-82 and 1982-83 the production of sugar was 84 lakh tons and 82 .lakh tons. Now in the last season the production has come down to 59 lakh tons. There is a deficit of 23 lakhs tons to 24 lakh tons. Internal consumption was 78 lakhs tons. The Sugar Mill owners and sugar dealers will take advantage of this scarcity. Already there is dual pricing system in sugar. They will get a golden opportunity to Exploit the consumers. We have many festivals in the coming months, • that is, from September to November. People use maximum sugar during these months of festivals. The Government's policy in regard to sugar industry and sugar dealers is responsible for the exploitation of poor consumers. I can say from my bitter experience that people will have to buy sugar at the rates of 7/8 Rs. 10 Rs. 15. Will the Hon'ble Minister assure the House that the present price of sugar will be retained?

The Hon'ble Minister knows that the sugar-cane growers in-this country will now get at least Rs. 200 crores from Sugar Mill owners. They are not getting price for their produce in proportion to its cost of production. The price of sugarcane should be bet--ween Rs. 20 and Rs- 27 per quintal. But the growers are forced to sell their produce between Rs. II and 17 per quintal upto months between October and December.

Secondly, a big portion of dues of sugar-cane growers are not paid by Mill owners. Consequently, the growers do not get fair price and their dues in time. Let me not go into the cases of other States. Let me go into the case of West Bengal. It is very back--ward in sugar production. But in this State, the sugarcane growers in Nadia and Mushidabad districts v/ill still get Rs. 23 lakhs from Palashi-Ramnagar Sugar Mill.

Palashi-Ramnagar Cane and Sugar factory in West Bengal did not produce sugar for more than 500 tons despite availability of sugar-cane in their own Sands. Consequently, the employees

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did not get their salary for eight months. They also did n:-t get bonus, Provident Fund and gratuity etc. Seasonal labourers have not been paid seasonal allowncesi Similrly terminal benefits have not been paid to the workers. Rs. 60 lakhs are due to the workers. In U.P. Rs. 65 crores are due to sugar-cane growers. What steps the Government are raking to pay the dues of workers?

What are the reasons for such a situation in sugar industries? Why the local buyers are forced to buy sugar at a price higher than the price in the international market? Why the workers are compelled to starve day after day after losing their jobs. Why the cane-growers are deprived of their dues? Above all, why the sugar industry is unable tq meet the internal demand? I want that the. hon'ble Minister should give correct answers to my questions. But we feel that the anti-people policy of the Congress Government is responsible for the crisis in sugar industry as in other industries. The Government should give up its anti-people policy. I demand that sugar industry and sugar business should be nationalised immediately.

Sugar must be ' distributed through rationing and Fair Price Shops throughout the country at the same price. Otherwise, it will be difficult to save an important industry like sugar industry.

Sugar is a sweet commodity. The Government should not allow to develop such a situation which will embitter relationship between the consumers on the one hand and the Government and sugar dealers on the other. The Government should also see that embittered relationship does not grow between workers and sugar mill owners. At the end I would request the Hon'ble Minister to nationalise Palashi-Ramnagar Sugar Factory. A demand to this effect has already reached the Minister. Simultaneously, I demand nationalisation of other sugar industries in the country. I also demand that sugar should be distributed

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throughout the country through Fair Price Shops at the same price. Only these steps from the Government wiH save this industry. With these words I conclude. Thank vou.

श्री रामानन्द यादव (बिहार) मान्यवर ...

एक माननीथ सदस्थ : श्रोप भौजपुरी में बोलिए . . . (व्यवधान)

श्वी रामानन्द यादवः नहीं, नहीं। द्वाप घबड़ाइए नहीं। मैं भोजपुरी में नहीं बोलूंगा। मैं भारतीय हूं। मेरे लिए हिन्दी मेरी राष्ट्रभाषा है। उसी में मैं विक्वास करता हं। मैं उसी में बोल्गा।

मान्यवर, मैं इस बिल का तहेदिल से समर्थन करता हुं। यह बड़ा ही सामयिक बिल है. उचित बिल है और इस तरह का बिल बहत पहले आता चाहिए था । लेकिन ना-मालूम क्यों इतने दिनों तक यह बिल पडा रहा, क्यों नहीं लाया गया । हालांकि ऐसे बिल के लाने में इस देश के चीनी उद्योगपति प्रभावित होते हैं। जब भान प्रताप जी मंत्री थे खेल के. मझे याद हैं. एग्रीकल्चर के भी मंत्री थे और यह भी शामिल था. उस बक्त भी सोचा गया कि इस तरह का बिल लाया जाय । लेकिन देश के चीनी उद्योगपति इतने सवल हैं कि बहत दिनों तक सण्कार पर येन-केन-प्रकरेण उप्पते अफसरों के माध्यम से दबाव डालकर अपने ही तरह की. अपने फायदे की बरावर चीनी नीति निर्गारित कराते आए हैं. जिसकी वजह भान प्रताप सिंह जी इस बिल को नही लाए । अब यह केडिट है मान्यवर हारि मंती भागवत झा स्राजाद को दौर कांग्रेस सरकार को कि कि इतने दिनों से जो कंज्यमर को चूस कर के इस देश के चोनी उद्योगपति पैसे इषटटे कर रहे थे, सरकार के कानन बनाने के बाद 76 के लेवी एक्वलिजेशन बिल पास होने के बाद भी वे विभन्न

तरह से कोटीं में जाकर लूप-पोल निकाल कर, उनके पास पैसा तो काफी है, वकीलों के ऊरिए लूप-पोल निकालकर सरकार से बचते रहे। अब ग्राज सरकार ने लूप पोल को बंद करके इस कानून को यहां लाया है, लेकिन नजर यह ग्राता है कि ग्रापके सरकारी ग्राफीसर वहीं ऐसा न करें कि कहीं लूप-पोल न छोड़ दें. जिससे कि बाद में ग्रापको पछताना पड़े।

मैं इसी कॉशन के साथ अपने मंत्री महोदय से निवेदन करूंगा कि इस बिल में बिल्कुल लूप-पोल नहीं रहनी चाहिए। अगर इस तरह के सुझाव कहीं से आते हैं चाहे इधर से आयें था उधर से आयें तो उन को स्वीकार करने की आप कोशिण कीजियेगा।

मान्यवर, में ब्रब भारत सरकार की गुगर नीति पर ग्राता हं। कानूनी पेचीदगी में मैं नहीं जाना चाहता। ठोस बात कहना चाहता हं। यह गुगर इंडस्ट्री करीब 20 वर्षं तक बगबर भारत सरकार से टीरफ लेती रही है, छठ लेती रही है और बडा पैसालगाकर यह बनायी गयी है । एक ग्रादमी ने एक छोटो सी खंडसारी की मिल शरू की थी और उससे ही उसने दो गगर मिले खडी कर ली। इसी तरह से क्दन लाल ने चार गगर मिलें खडी कर ली है। क्योंकि छूट इतनी ज्यादा मिली हुई है.कि उससे उन लोगों ने काफी फायदा उठाया है ग्रीरग्राजभी बेछट लेते जा रहे हैं। सरकार को भगर नीति इतनी डिफेबिटव है कि जिसकी वजह से उनको फायदा होता है। न तो यह कांज्यमर को इंटरेस्ट में है और न केन पैदा करने वालों के इंटरेस्ट में है ग्रीर न थह सरकार के इंटरेस्ट में है । दक्षिण भारत में जो णगर पैदा होती है उस में बम खर्च पड़ता है। वहां ग्रधिक जगर केन पैदा होता है और वहां के लिये केन प्राइस जो निष्चित होती है वह ग्रलग होती है और नार्थ इंडिय। में जो जगर पैदा होती है उसकी के प्रारस दूसरी होती है

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और इसके लिये डिफरेंट जोन्स बने हुये हैं। युनिफार्म जोन्स नहीं हैं ग्रौर फिर फैक्टरियो में भी डिस्टिंक्शन है। रीजनल व्यवस्था से हानि तो होती ही है ग्रौर नार्थ ग्रौर साउव में जो प्राइस डिफरेंस है उस से भी नुकसान होता है। साथ-साथ जो कास्ट प्राइस निर्धा-रित की जाती है चीनी की---जो बडी फैक्टी है ग्नौर जिसके एरिया में कोई दूसरी फैक्ट्री नहीं है 30, 40 मील के रेडियस में उसको कॉफी ईख फिल जाती है और जब उनको काफी पेरने को मिल जायेगा तो उसमें चीनी की कास्ट कम पडेगी। ग्राधिक ईख मिलने पर मिल भी ग्रधिक दिन तक चलेगी ग्रीर उस को उत्पादन का खर्च भी कम पडेगा। ग्रौर जहांचार, पांच मिलें हों तो बहां हर एक को थोडी-थोडी ईख मिलेगी और उसमें चीनी की उत्तादन लागत ज्यादा होगी और शूगर प्रीडक्शन कम होगा । लेकिन प्र।इस जब निर्धारित होगी तो जिसका अधिक खर्च पड़ता है उसको भी उतनी ही कीमत मिलेगी और जिसको कम खर्च पड़ता है उसको भी उतनी ही कीमत मिलेगी । तो जिसको चीनी पैदा करने में कम खर्च पड़ता है वह तो माला-माल हो जायेगा, वह ग्रधिक धनिक हो जायेगा ग्रौर जिसकी फैंग्ट्री में उत्पादन की कास्ट ग्राधिक पड़ती है और कम उत्पादन होता है वह गराब से गरीन होता जा रहा है। बह फैक्टी सिक होती जा रही है और जब वह मरने लगती है तो उसको सरकार ले लेती है मौर सरकार जब लेती है तो फाइनेंस मिनि-स्टर से रुपया ले कर उसको चलाना पडता है और फाइनेंस मिनिस्टर 40 करोड़ रुपया ग्रंब तक भारत सरकार का 8 मिलों में लगाच्के हैं। इतना पैसा ट्रेजरी से लेकर उन 8 मिलों में पम्न कर दिया गया है और उस में एक फैक्ट्री भी नफे मे नहीं चल रही है। और ग्राप सून कर ताज्जूब करेंगे कि रुपस की एक फैंबट्री है 90 लाख रुपये की तो उस फैक्ट्री ने केवल लकड़ी खरीदी है पयुग्रल के लिये। वहां जितने मैनेजर हैं.

चाहे वे स्टेट कारपोरेशन के हों या सेंट्रल गवर्नमेंट को, वे सब ग्राज मालामाल हो रहे है ग्रौर ग्रपने खाने कीने में लगे हुए हैं ग्रीर खूब लूट रहे हैं भारत सरकार को और ट्रेजरी को लूट रहे हैं। मैं भारत सरकार से कहंगा कि एक कमीशन बिठाया जाय ग्रीर इन शगर मिलों को वर्किंग को च।हे वे स्टेट सेक्टर में हों या भारत सरकार के ग्रंहर में हों । आप सब जगह इन्क्वायरी करे कि इतना ऐनसपेंसिव खर्चा क्यों हो रहा है। साधारण ग्रादमी गांवों में कोल्ह चलाता है ईख पैदा करता है, मीठा बनाकर वह कुछ न कुछ ग्रामदनों केर लेता है। इस तरह से देश के ऐक्सचेकर से भी पैसा आपका जाता हैं। दूसरी तरफ कंज्युमर्स मारे जाते हैं। उसको चीनी नहीं मिल धाती है। ग्रंभी भारत सरकार ने तय कर दिया कि लेवी शुगर इस कीमत पर लेंगे तो मिल मालिक कोई में चले गए, सुप्रीम कोर्टने स्टेग्राईर दे दिया। बडे बडे मलिदार लोगों के, अडे खानदानों के लोग जज बनकर बैठे हए हैं । उन्होंने स्टेकर दिया कि नहीं सरकार ने जो निर्धारित किया है उस पर नहीं रहेगा। सरकार ने कहा कि 340 रुपया दे देते हैं। सुप्रोस कोर्टने कहा कि नहीं 380-386 रुपया दो। फिर दो तोन वर्ष में उसकी बैंकेट कर दिया । तब तक चीनों कंज्यमर्स के पास चली गई ग्रीर भिल मालिकों के पास पैसा आ गया । जब उसको रिकवरी करने के लिए सरकार जती है तो वह फिर कोर्ट में चले जति हैं। तो किसानों कोपेमेंट नही होती हैं। हमारे बिहार में 47 करोड रुपया बाकी है किसानों का मिलो पर । क्रापने जो गरार फैक्टरियां कोछापरेटिव सँक्टर में वनाई हैं था स्टेट गवर्नमेंट को जो कारपोरेशंस हैं उनके मध्यम से बनाई हैं उनने करोड़ों करोड़ रूपया बाकी है किसानों का ।

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उतर प्रदेग और विहार के किसान सवाह हो रहे हैं । रीक्स्ट यह हो रहा है कि वब उनको पैसा नहीं मिनजा तो वे ईब नहीं बोऐंगे भिलकी वजह से झान ईब को खेतो कम हो गई है ग्रीर उत्ता नतोंवा यह हमा है कि हम 59 लाख टन बगर परा कर रहे हैं जहां कि 80 लाख टन पैदा करते थे । हम क्यबा, फिगो, मारितन जहां सबसे अधिक चोनी का उत्पादन होता था उनके मकाबले में हम चन रहे थे, ब्राज हम गिल्कर 59 लाख टन पर आ गए हैं । इसका कारण बना है? कारण यह है कि कितानों को रिम्बनरेटिव प्राइन नहीं दी जाती, उनको गरने को कॉलन भी खदा नहीं को जाता । प्राइन फिन्डेशन भी ईख को पैदा करने में जिलना खर्चा ग्राता है, जनके ब्राह्मार पर केंग का प्राइस तब नहीं किया जाता जिनमें कियान परेशान होता है। सब चोजों का दाम बढ़ गवाइंडस्टिवल गृहम का जिल्ला प्रोडक्शन हुआ उनकी कोनतें कहां में कहां चलों गई । लेकिन छन्दिहल्चर का जितना दाम था उसके म्काबने में नहीं बड़ा । तो इसने किसान हताज हो गया है और उत्यादन गिर गया है। जान जर्म को बात यह है कि आप विदेश से चोनो मंगाने जा रहे हैं । क्या चहरत है इसको ? इस किसानों को केन प्राइस देंगे, गिम्यूनरेटिन प्राइस देंगे तो छधिक चोनो वह पैदा करेगा । ईख की साल में एक हो फारत काटी जाती है, वह ईब नहीं बोएग। तो तोन फप्तलें काट सगता है। याज किसान सोचता है कि ईब बोकर मकतान उठायें, पैसा मिनता नहीं है, इसने ग्रच्छा है कि हम दो फसल कार्टे । उतने हमें मनाफा होगा । लेकिन ग्राप जा रहे हैं विदेश चौनो मांगने के लिए । तो यह बड़े मर्न को बात है । किमान भी घाटे में है, सरकार भी घाटे में है और देश को पैदावार भी गिर रहो हे ग्रीर ग्राप प्राइस तथ नहीं कर रहे हैं। रेम्यूनरेटिव प्राइस भी नहीं देते हैं । बाय को विदेशों से मगाने को बनाय छाएको एक निषित्रत केन नोति होनो चाहिए । के प्राइन की एक युनिफार्म पलिसी वनाई जाए जो कि ग्रात तक ग्रापने मही बताई है । मैं सरकार से चाहंगा कि एक युनिकाम केन पालिसी सरकार निर्वारित करें। जो जोनन सिस्टम है उतको भो एबोलिन करने को कोलित को जाए । यह जो कास्ट प्रोडक्शन द्याप लगाते हैं, चोनो को प्राइत फिक्त करते हैं इनको आप एक हो तराज पर तोलत हैं। चोनो पैदा करने वाले पर अधिक कास्ट पड़ती है ग्रीर चोनो मिल मालिक जो है जिसका खर्च कम होता है वह मनाके में चला जाता है। इवलिये मेरा कहना है कि इस पालिसी को जापको रेब्ब करना चाहिए ।

दूसरे केन इन्झ्योरेंस पालिसी भी सरकार को निर्धारित करनी चाहिये। जब तक सरकार केन पालिसी निर्धारित नहीं करेगी किसान निश्चित रूप से आश्वस्त नहीं होगा । बीमारो से, बाढ़ से, सुखे से उसकी जो फपल मारी जायगा उसको इससे कुछ पैसा मिल जायेगा इसलिये ग्राप केन काप इल्क्योरेंस स्कीम बनाने की व्यवस्था करें। केन प्राइस कब तय होती है जब मिल खुलती है। जब मिल खल जायेगी तब कहीं केन प्राइस करने बैठेगो फिक्स सरकार । शगर केन बोने के पहले ही ग्रापको केन प्राइस फिक्स करनी चाहिये ताकि किसान यह सोचे कि केन प्राइस कहां फिक्स हई ह और यह हमारे फायदे के लिये है या नहीं । वह अपना बैठकर हिसाब लगायेगा । ग्राप प्राइस उस वक्त फिक्स करते हैं जब वह परेशान हो जाता है। किसान हमेशा यही चाहता है कि उसका केन खेत में कहीं पड़ान रह जाए, सुखने न पाये, बर्बाद न हो जाए, उसका रस न

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सुख जाए. वह मिटटो के भाव न जाये, इसलिये वह जल्दी से जल्दी उसको बेच देता है झौर मंह मांगे दाम पर दे देता है। इसलिये मेरा कहना है कि केन प्राइस फित्रस की जाए केन कल्टीवेशन के पहले। ऐसी नीति बनाने की आपको व्यवस्था करनी चाहिये ।

जगर केन एक्ट झापने बनाया। उस प्रोविजन को कोई भी स्टेट गवनंमेन्ट लाग नहीं करती । ग्रगर नहीं करती तो क्या ग्रापके पास कोई पावर है कि ग्राप उस एकट को लाग करवा सकें? शगर केन एकट में यह प्रोविजन है कि 14 दिन के बाद, केन सप्लाई करने के बाद ग्रगर मिल मालिक पैसा नहीं देता है तो उस पर केस चलाया जा सकेगा । वया सरकार केस चलाने की अपने ऊपर जिम्मेवारी लेगी? उसको इन्टरेस्ट देने का भी इस केन एक्ट में प्रोविजन है लेकिन आज तक कहीं लागू नहीं हुआ । इसलिये किसान पूर्जे को लेकर बक्से में बन्द कर देता है, तवाह हो जाता है। क्राज भी लाखों लाख किसान छपने गांव में पूर्जे को लेकर बैठे हए हैं। मैं अपने यहां की बात करता हं कि तकरीबन 50 करोड़ से कम रुपया ईख का उनका इन पर बकाया नहीं है। मेरा जहां तक ख्याल है, सरकार का यह ख्याल है कि 147 करोड़ रुपया किसानों का यकाया है लेकिन सारे देश के जो मिल मालिक है चाहें वे को आपरेटिव सैंबटर के हों, प्राइवेट सेंबटर के हों या स्टेट सेवटर के हों, कारपोरेशन के हों, 200 करोड़ रुपये बकाया है। एक बार विसी मिल ग्रानर्स एसोसिएणल के मालिक ने कहा कि इतना बकाया है लेकिन उसको भी बिसी ने चैलेंज किया और कहा कि यह बात नहीं है। मेरा अपना ख्याल है कि 200 करोड रुपये से कम झाज भी उन पर बकाया नहीं है। भारत सरकार के अनुसार ही 147 करोड रुपया बकाया है लेकिन

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जो मैगजीन निकलता हे उसके अनुसार लगता है कि 200 करोड रुपये से कम बकावा नहीं है। इतना रुपया अभी तक किसानों को चुकता नहीं हुआ। मैं मंत्री जी ले जानना चाहुंगा कि वे इस सम्बन्ध में वया व्यवस्था रनेकजा रहे हैं ? हमारे देश में कई शुगर मिलें ऐसी है जो किसानों को एरियर्स नहीं देती हैं। मैं चाहता हं कि आप ऐसी व्यवस्था कीजिये कि शगर मिलें जब अक्तूबर में खलने वाली होती है तो उससे पहले ही किसानों की उनके एरिवर्स के पैसे मिल जाने चाहिए। ग्राव जानते हैं कि जो मिल मालिक होते हैं वे किसानों को पैसा नहीं देते हैं। ग्रगर काप ऐसी व्यवस्था कर देंगे कि अन्तवर, में जगर मिल खुलने से पहले ही किसानों को उनका पैसा मिल जाय तो बहत अच्छा रहेगा। ग्रगर मिल-मालिक किसानों का पैसा नहीं देते हैं तो स्टेट गर्वनमेन्ट अपने एक्सचेज सेंपैसा दे। आपने तो झच्छा किया कि ग्रापने कहा कि ग्रगर स्टेट गवर्तमेन्ट चाहे तो यह पैसा केन्द्र से ले सकती है। उत्तर प्रदेश स्रोर विहार की सरकारों आपने यह बात नही और कहा कि ग्राप यह पैसा हम से लेलो और किसानों का पैमन्ट करों। उत्तर प्रदेश की सरकार नेकर दिया लेकिन विहार सरकार के गायद इंडस्टी मिनिस्टर छाए या अल्य कोई झाया उन्होने कहा कि ज्ञगर हम यह पैसा लेलेंगे तो हमारा प्लान का पैसा कट जाएगा, इसलिए हम इस पैसे को नहीं लेंगे । हम चाहते है कि ऐसी बातें नहीं होनी चाहिए। किसानों का पैसा उनकी पैमेंग्ट किया जाना चाहिए । अभी कहा जाता है कि विसानों का दो सी करोड रुपया बाकी हैं। জন্ম किसाों की तकाबी के लिए पंसा देते हैं तो उस पर इंटरेस्ट लेते हैं। पशिषग सेट खरीदने के लिए लोन देते हैं तो उस पर इन्टरेस्ट लेते है। इसी

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तरह से दूसरे ऋण देते हैं तो उस पर इंटरेस्ट लेते हैं तो ऐसी स्थिति में जो पैसा किसानों का ग्रापके पास बकाया है उस पर इंन्टरेस्ट क्यों नहीं देते हैं ? मैं चाहता हूं कि ग्राप उस बकाया राजि पर किसानों को इंटरेस्ट दिलाने की ध्यवस्था कीजिये ।

इल जब्दों के साथ मैं सरकार से प्रायह करूंगा कि सरकार ने किसानों के फायदे के लिए जो नियम बनाये हैं उनका ठीक अकार से पलिन नहीं होता है। इसका कारण यह है कि इसमें सरकारी मुलाजिमों, जन्मरों और मिल-मालिकों की मिली भगत होती हैं जिसकी बजह से कानून का ठीक प्रकार से इम्म्लीमेन्टेशन नहीं होता है । किसान बैलगाडी में अपना ईख ले जाता है और वह ईख 60 मन होता है तो बेइंग मगीन पर वह 40 मन दिखा दिया जाता है। इसमें कुछ माल तो कर्मचारो खा जाते हैं और कुछ इस्पोक्टर खा जाते हैं और कुछ माल ठेकेशर खाजाते हैं। किसान चार चार दिन तक अपनी गोड़ी में खड़े रहते हैं। उनके लिए बहा पर कोई पानी का इंतजाम नहीं होता है। इसी पैसे से किसानों का एरिया जेपलव किया जाना चाहिए, खेकिन वह भी नहीं किया जाता है। फैक्ट्री के झास-पास का जो एरिया होता है उसको डेवलप ारने का काम इस फेस्ट्री का होता है, सड़कें तननिका काम होता है, लेकिन ये काम नहीं किये जाते हैं । इसलिए में चाहता हं कि आप इन बातों की तरफ ध्यान देने की फ़ुपा करें और किसानों के हित में जो का नत वनाये मने हैं उनको किसानों के हित में उपयोग में लाया जाना चाहिए।

इन जब्दों के साथ तहीदल से इस विल का समर्थन करता हूँ। मैं चाहता हूं कि

मिलों से पैसे बसूल करके ग्राप उस एरिया के डेवलपमें न्ट पर उस पैसे को खर्च कीजिये। वहां पर सड़कें बनवाइये । किसानों के लिए गीने के पानी काइंतजाम कीजिये।

SHRI BISWA GOSWAMI (Assam): Mr. Vice-Chairman, Sir... (Interruptions).

श्री हुक्मदेव नारायण यादव (बिहार) : रामानन्द जो ग्राप लोक दल की बात करते हैं।

श्री रामानत्व यादव : लोकदल यकोलदल हो गया है। चौराहे पर खड़ा हैं और देख रहा है कि किधर जायं किधर जाय। (व्यवधान) ... मैं मुरादाबाद और संभल_ गया था भानुप्रताप सिंह जी के टाइम में, चौधरी चरण सिंह के टाइम में और मैंने बहां देखा था कि किमानों के खेत जले हुए हैं।

संसदीय कार्यंविभागमें राज्य मंत्री (श्री कल्पनाथ राय) : लोकदल किसानों का द्रूण्मन है।

भो हुग्मदेव नारायण थादवः कल्पनाथ जी लोकदल के स्पीकर हैं।

उपसभाष्यक (वो संताथ कुनार साहू) : ह्यमदेव जी मल कहिये । JNo cross-talk, please.

SHRI BISWA GOSWAMI: Mr. Vice-Chairman, Sir, while welcoming the amendments sought to be made through this Bill, I want to make certain ob-. servations.

Sir. the Levy Sugar Price Equalisation Fund Act was promulgated ia 1976." As a result of certain writ petitions riled before the courts and the refusal of the sugar producers to refund the excess charges, the Act was passed. Today, after eight years, these amendments have been brought forward. And in this Bill also, Sir, the 'levy sugar' has been defined as and I quote—"levy sugar", means the

.237 Tile Levy Sugar Price [8 AUG. 1984] Fund Amendment Bill, 238 Equalisation

requisitioned by the Central .sugar Government under clause (f) of subsection (2) of section 3 of the Essential Commodities Act, 1955." Sir, it :100k 12 years for the Government to properly define levy sugar. And this inordinate delay in bringing forward these amendments and plugging the loopholes in the Act have harmed both the consumers and the sugar-cane producers. And these loopholes would not • haw been there had the Bill been brought forward after carefully examining the provisions long time back. In a casual manner this had been dealt with. And it is after eight years that -these Jefects are sought to be rectified.

Sir, the sugar production in this mtiy has declined. There was a bumper production of 82 lakh tonnes, an' ift t'je last sugar year, it has come dowsi Io, 58 lakh tonnes. What is the reason behind this? We are importing sujar. What is the reason that the suiar production has gone down? It iff hecause of the fact that sugarcane j rowers are not getting remunerative prices on the one hand, and on the ottier the sugar-cane growers are \o get their dues yet from the luill-owners. About Rs. 154 croroj (vhich is due to the sugar-cane grow in; is yet to be paid by the miUownti't. This point has been made by the)]i»vious speakers, including Shri Ramanand Yadavji. And this has adverse 1| affected the interests of the sugal't »ne' growers. As a result of thut^ they have lost the incentive tnd consequently the productiopi of sugar-cane has gone down. Then, IMr, coming to the price of sugar, during the last three or four years iVje price of sugar has increased and ev&n recently also there has been an inciease in the price of sugar. Sir, the su^ar policy of the Government has Jailed to benefit the poorer sections oi the people. There are two prices M sugar, the levy sugar price and tive open market .sugar price. Takirvg advantage of these two prices in suj«r_c the businessmen and pro-

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flteers they always deceive the conparticularly sumers and the people living in the urban areas, Ihe affluent section, they only are getting the advantage of levy sugar. In the rural areas you won't get levy sugar. Even in the fair price shops levy sugar is not available. When a consumer goes to a fair-price shop in the rural areas to purchase levy sugar, he will be told that levy sugar stock js not available and the open market sugar Is available. That means that the shopkeeper will sell to him the levy sugar at open market prices. So, the Government has given scope to the traders to deceive the consumers'. By this twoprice system the consumers are not at all benefited, particularly the common people the poorer sections of the people and the people living in the rural areas. The Government should look into it and see as to what can be done to protect the interests of the common man in this country.

Sir, these problems cannot oe solved by depending on these mill owners. There is only one way to solve these problems and that is nationalisation of sugar industry. Sir, I am aware that the hon. Minister is progressive person. I kno*v^r it. And, I believe and I hope that he will come forward for total nationalisation of the sugar industry. Unless and untill that is done, both the consumer and the producer of suagrcane and also the Government will find themselves in difficulties in the hands of these mill-owners. You cannot control prices. You cannot increase the production of sugar. You cannot ensure the regular supply of sugar in the rural areas unless and until you have got control over the production of sugar. That means these mills should be in yocr hands. Otherwise you cannot control the prices and you also cannot have control over the production of sugar.

Therefore, Sir, I would urge upon that Minister that he should take (he necessary steps and immediately bring forward a Bill for total nationalisation of the sugar industry. And, it

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[Shri Biswa Goswami] will be in consonance with the declare 1 policy of their party also becaust the Congress (I) Party prefers to believe in socialism. So, if they ivally belive in socialism, let them, come forward to introduce nationalisation, in the field of sugar indu ill /

Sir, then I want to know from the h<n. Minister as to what steps he will take fo/ payment of the arrears ol svgarca^e growers. Will he direct oi Jy ths State Governments to see that thwse dues are paid or v/ill ha take some other steps also io see that these daes which amount to something Lke Rs. 154 crores to Rs. 200 crores are paid to the sugarcane growers? The hon. Minister should take immediate necessaiy steps so that t.te sugarcane growers get their money. Secondly, Sir, the question of availaBility of levy sugar in the rural areas should be taken up seriously and tlie Government should see that levy Migar is available to all, particular j to the poorer sections of the Peopl*

In Ihe end, Sir, I once again request and ivge upon the hon. Minister to come forward with a Bill for nationalisation of the sugar industry.

श्रीमती प्रेमिलाबाई दाजीसाहेब चच्हाण (महाराष्ट्र) : वाइस चेयरमैन सर चीनी हमारे देश का बहुत बड़ा साधन है जिससे हमारे देश ने तग्वकी की है. ग्रीर चोनी उत्पादन की टेक्नालाजी में भी बहत सुधार किये हैं। झाज हमारा भारत चीनी उत्पादन में एक बहत बड़े पैमाने पर गिना जाता है। अभी जो कीमत की चर्चाचली है तो उसके लिए में एक सबसिशन करना चाहती हं कि कीमत फिक्स करने में सरकार को भो बहुत शिककत आती है । सबसे पहली दिवकत यह हैं कि जहां जैसी चीनी का उत्पादन होता हैं वहां उसके ग्रेडेंगन

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पर भी निर्भर होता है तथा भमि. पानी और काम्लकार की मेहनत इन पर सबसे ज्यादा चीनी उत्पादन निर्भर रहता है। ग्राज यह हमारा बहत वडा भाग्य है कि हमारे महाराष्ट्र में इस उद्योग की बहुत ही बढ़त हुई है और उत्पादन करने के लिए कई साधन बने हैं । देश में यह भी चर्चा है कि महाराष्ट् का काण्डकार सबसे ज्यादा मेहनती है और शुगर टेक्नालाजी भो उन्होंने दहत अच्छे पैमाने पर स्वीकार कर ली है। चीनी के प्राइस के फिक्सेशन में गये लाल भी बहत चर्चा हई थी कि युःपी० में जो चीनी पैदा होती है उसको उत्पादन गुल्क ज्यादा देना पड़ता है जबकि हमारे महाराष्ट्र में सबसे ज्यादा चीनी पैदा हौती है तब भी हमारी चीनी को लेबी प्राइसेज वगरह सब कम दिया जाता है। इसलिए मुझे सरकार से यह निवेदन करना है कि यह बात दूर करना चाहिए, क्योंकि यहां ज्यादा चीनी, अच्छी चीनी पैदा होती है ग्रीर इसको पैदा करने में जो कण्ट होता है जो साधन लगते हैं उनके प्राइसेज ते कम नहीं है खास तौर से जब हम देखते हैं कि हमारे देश में वहत ही महंगाई वढें। जा रही है सभी चीजों के दाम बढे हैं। पानी के दाम बढ गये हैं. खाद के दाम बढ़ गये हैं. जो काण्तकार मेहनत करते हैं उनके भी डेली लेजेज में बढ़ावा हो गया है । इन सब बातों का विचार करते हुए मैं यह कहना चाहती हुं और आज सुबह भी मैंने प्रक्त किया था कि जो चीज जहां होती है वहां उसको बढ़ावा देना चाहिए। जैसे मैं समझती हं कि पंजाब का गेहं सबसे अच्छा होता है तो पंजाब का गेहं हमारे देश के लिए सबसे ज्यादा रीमाने पर पैदा करके फिर बाहर भेजा जाये। इसी तग्ह हमारे यहां चीनी जहां बहत पैदा होती है । उसके कष्ट करने वाले ग्रार टेक्नालाजी यूज करने वाले

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लोग बहत प्रख्यात है तो वहां चीनी का उत्पादन करने में कोई रोक नहीं लगानी चाहिए। लेकिन इस साल हमारे यहां यह प्रथन है कि हमारे पश्चिम महाराष्ट्र में बहुत से नएकारखाने होने जा रहे थे। गये साल हमारा 4 लाख टन गन्ना बचा जो हम कश नहीं कर सके फिर भी नये को परमिशन नहीं दी। हमारे यहां एक दूसरी भी पढति ऐसी है कि हम बाहर का गन्ना लेते थे ग्रांर बडी बडी फैक्ट्रियों में ऋग करके ग्रपना एक्सपैंशन भी मांगते थे। लेकिन ग्रव जब पश्चिम महाराष्ट्र में गन्ना भी था मुविधा भी थी एक्सपोर्ट लोग भी करने वाले थे तो हमारे यहां जो 10 नयी फुँक्ट्रीज लगाने के लिए मांग की गयी थी दुर्देव है कि हमारी उन फैक्टियों को गये साल लाइसेंस नहीं मिला । अभी जिस महाभय ने बताया कि हमारी चीनी की बहत घटोलरी हो गयी है तो इसका कारण यही है कि गये साल लोगों को ग्रच्छे दाम नहीं मिले हैं इसलिए इस साल गन्ना ज्यादा नहीं हन्ना है लोग बहत निराश हो गये हैं और उन्होंने जो कर्जा लिया था वह भी चीनी उत्पादन में से नहीं चुका सके हैं। इ.सलिए वहत सान्क्सान भी हो गया और यही कारण कि इस साल एकदम 20 लाख टन की कमी हो गयी है और हमको बाहर से चीनी मंगानी पड़ी है। इस मामले में पहले से मेरा विरोध है और मेरा कहना है कि अब तक हमारे यहां ज्यादा झौर अच्छों चीनी पैदा हो सकती है और हमारे यहां क्ताग्तकार एवसपोर्ट भी कर सकते हैं तो उन्हे रोका नाजाये। जो लाइसेंस वगैरह मांगले हैं उनको दिक्कत नहीं ग्रानी चाहिए । लाइसेंस दी जॉनी चाहिये। तो मैं मंत्री जी से यही कहना भी चाहंगी कि प्राइस फिक्सेणन पर विचार करना चाहिए, काम्लकार का विचार करना चाहिए। उसको जो वह

भूमि में उत्पादन करता है, वहां क्या कठिनाइयां होती हैं, उस पर भी विचार करना चाहिए।

मैं आपको यह बता सकती हूं कि हमारे डिस्ट्रिक्ट सतारा की चीनी भारत में नम्बर एक को चीनी पैदा करने में मशहूर है। इसी जगह आप बौर भी ऐसी फैक्ट्रीज लगाए, तो गन्ने की कुछ कमी नहीं है ग्रौर मुझे उम्मीद है कि हम अपने देश की तो चीनी पूर्ति करेंगे ही, बौर हम बाहर भी भेज सकेंगे।

तो मेरी यही विनती है कि पहले चीनी की प्राइस फिक्सेशन होनी चाहिए। लेवी प्राइस से जितना भी चीनी का उत्पादन होता है. उसकी कीमत योग्य कीमत न मिलने से सभी का नुक्सान होता है. काक्तकार का नुक्सान होता है. ग्रीर ग्रपने देश का भी नक्सान होता है। इस वक्त भी मैं यही प्रार्थना करूंगी कि आज हमारे को अपनी चीनी उत्पादकों को प्राइस बढा कर के देनी है सौर उनकी सब बातों का ख्याल करना है और खाद को भी कम प्राइस से कैसे दिया जाए---कहीं--कहीं तो खाद की व्यवस्था भी की जाए सरकारी तौर पर।

हमारे यहां ऐसे एक्सपर्टस लोग है कि वे उत्पादन में भी बढावा कर सकते हैं। इसके लिए मुझे एक सुझाव देना है कि डाभी अपने प्रदेश में. अमरीका में जो है, कम्प्युटर इलेक्ट्रानिक सिस्टम सिंग्टम है जो वहां कारखानों में इंट्रोड्यूस किया गया है, वह भी हमारे यहां हो सकता है। हमारे देश में उसके एक्सपर्ट ग्रागये हैं उसके प्रयोग के लिए। बंगलींग में गये साल इसका एक अधि-बेझन हुआ। था, उसमें चर्चाभी हुई है कि हमारे देश में कम्प्युटराइण्ड और इलक्टानिक सिस्टम से चीनी उत्पादन कारखानीं के लिए के लिए ग्रीर

243 The AVM SuQar Pr!Ke [RAJYA SABHA] Fund Amendment Bill, 244 Equalisation 1984

[श्रीमती प्रेमिलाबाई दाजीसाहेब चह्नाण] व्यवस्था होनी चाहिये गन्ना तोला जाता है. उसमें बहुत सी गड़बड़ होती है और उत्पादकों को जितनी प्राइस मिलनी चाहिए वह नहीं मिल पाती । तो बहुत सो ऐसी चोर्जे हैं जिनको यदि इन कारखानों में हमने कम्प्यूटराइड कर दिया, तो हमारी मेंहनत भी बचेगी और चोरी भी होती है वह भी नहीं होगी । तो सरकार से मेरा यह भी नहीं होगी । तो सरकार से मेरा यह भी नहीं होगी । तो सरकार से मेरा वह भी नहीं होगी । तो सरकार से मेरा वह भी नहीं होगी । तो सरकार से मेरा वह भी नहीं होगी । तो सरकार से मेरा वह भी नहीं होगी । तो सरकार से मेरा वह भी नहीं होगी । तो सरकार से मेरा वह भी नहीं होगी । तो सरकार से मेरा वह भी नहीं होगी ने जितनीं भी फैक्ट्रीयां माइनीइजेजन कर सकें, उतनी करें हमारे कारखानों को भी माइनाईज करने से खौर नये कारखानों को लायसेंस देने से हमे वाहर से चीनी मंगवाने की नौवत न चाए ।

इन्हीं शब्दों के साथ मैं अ.पकी आभारी हूं कि आपने मुझे बोलने का अवसर दिया ।

श्रो जगउम्बो प्रसाद यादद (विहार): साननीय उपसभाश्यक्ष जी, मैं एक सवाल यह जो दोहरी मूल्य नीति है, इस पर उठाना चाहता हूं । 1977-78 या 1978-79 में जब दोहरी मूल्य नीति को समाप्त कर दिया तो भारतवर्ष में प8ली बार जब से मूल्य नियस्त्रग की वात चली है, उस समय में पहली बार उपभोक्ता को दो-ग्रहाई रूप्ये किलो मनमाना चीनी मिलती रही।

तो यह बात प्रमाणित हुई कि सगर दोहरी नीति को समाप्त कर दिया जाए, तो उपभोक्ता को चीली का मूल्य कम देना पड़ेगा स्रोरजितना चाहे, मिलती रहेगी, यह बात प्रमाणित होने के बाद फिर शासन में दोहरी नीति क्यों ग्राई?

हमारे मंती जी कहते हैं कि हम 65 प्रतिशत लैवी ख्मर खेते हैं, 35 प्रतिशत उनको फी छोड़ते हैं । यह मात्र छलावा है । यह हिसाब कन्जूमर्ज नहीं ले सकते, इसलिए कि उनकी कोई संस्था नहीं है । मिल-मालिकों की संस्था है, मिल-मालिकों के पास व्यवस्था है, वह 65 प्रतिशत को 35 प्रतिशत में वदलता है और 35 प्रतिशत को 65 प्रतिशत में बदल लेता है ।

मैं जानना चाहता हं कि ग्राप इसका किस प्रकार से लेखा-जोखा लेते हैं, मिल से लेकर दुकानदार तक---इक्लिए कि वह हर जगह पर इसकी बदली होती है। इसलिए ये दो सवाल वडे महत्व के हैं जिनका मंत्री जी को जवाब देना चाहिए। जहां तक छोटे से संशोधन की बात है अगर किसी चीनी वालों ने अधिक दाम लिया है तो सूद सहित उनसे रूपया लोटा दिया जाए । यह महज इसी के लिए स्वीःति की बात है, वह लेना चाहिए। लेकिन यह एक अवसर प्रदान करता है सदन को कि चीनी के हर पहलू पर विवार किया जाए और जब चीनी शब्द आता है तो चीनी का कच्चा माल तैयार करने याले भी उसके आगे आ जाते हैं। चोनो वनाने वाले हैं, सरकारी हैं, सहकारी हैं, निजी हैं। लेकिन इन सीनों को जोक चा माल देने बाला किसान है जब कानून की बात चाती है तो जब देखा जाता है सो ऐसा लगता है कि किसान के लिए कानून नहीं बनता, अगर बनता है तो नागू नहीं होता । उनमोक्ता के लिए कानूक नहीं वेतता, वतना भी है तो उसका पालन नहीं होता । लेकिन जो कानून चीतो मिल वालों के लिए बतान है वह उनके विपरीत ही क्यों नहीं बनता ? उ गमें कोई ऐसा लूपहोल या कमी छोड़ दो जाती है जिससे वे उसका पुरा-पुरा लाभ लेते हैं। मंत्री जी से भी, विभाग से भी और कचहरी से भी, उसका सारा पैका ले तैले हैं, क्योंकि उसके पास साधन है उसको लेने का । इसलिए कानून वने ।

The Levy Sugar Prize [8 AUG. 1984] *Fund Amendment Bill.* 24.5 Equalisation

श्री भागवत झा ग्राजाद : वया ग्राप अपने अन्भसव से कह रहे हैं।

(व्यवदाद)

श्री जगदम्बी प्रसाद यादवः मैं मंत्री भी था, में बकील भी हं, मैं किसान हं, लेकिन चीनी मिल मालिक नहीं हु।

श्री भागवत झा ग्राजाद: ग्रापसे भी नहीं लिया, हमसे भी नहीं लिया ।... (व्यवधान)

श्री जगदम्बी प्रसाद यादवः सुनिए, मुझे यह भी पता है, जब भी यह प्रस्ताव अीमान, किया कि क्यों न चादेश दोजिए कि चीनी को दोहरी नीति को हटा दें तो माननीय जगवीवन राम जी ने कहा कि यह समझता नहीं है कि इसका असर क्या होगा? हमने कहा कि अगर असर खराव' होगा तो दोहरी नीति वना लीजिएगा। लेकिन हमने देखा उसका ग्रसर दूसरे दिन हुआ वह उपमोक्ता को स्विधा मिली लेकिन गुगर के जो बिग मैग्नैटस थे उन्हें परेशानी हई। उन्होंने हमें उस इलैक्शन में बदल दिया । यह होशियार हैं। इसीलिए अनुमव की बात ही कहता हं कि अनुभव हम किसके लिए करें किसान के लिए, उपभोक्ता के लिए या मिल मालिकों के लिए? कानन किसके लिए बनाएं, उपभोक्ता के लिए, किसान के लिए या मिल मालिक के लिए? झब छोटा सा मैं मिल मालिक का, किसान का में बताता हं। एक पर्ची की बात होती है। किसान को एक जो पची दी जाती है एक मैनयल है कि 14 दिन के भोतर उसका उसे पैसा मिल जाना चाहिए । 14 दिन के भीतर उसको पैता नहीं निते तो उसको उसका पैसा सुद सहित मिले। लेकिन क्या मिलता है ? उनको एक भयंकर स्थिति है । एक सौ घाये पर पचीं जो मिलतो है, कितान वेवत है उसको 65 और 55 राये में वेच देते

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के लिए, कि किसी प्रकार वह 65 ग्री। 55 रुपये में वह सौ रुपये का मिल जाएर क्या मंत्री जी ने इस पर कभी विचाो किया है। क्या कभी कानन या उसकु पालन करने की ग्राप कह सकते हैं इसके लिए आप कह सकते हैं कि राज्य सरकार है। लेकिन राज्य सरकार का ता हर चीज में हमारे साथ तालमेल बैठेगा। तो जव तक इस बात की व्यवस्था नहीं होगी तो कैसे हम समझें कि किसान को सहलियतें मिली हैं? खब गवों में जो फंड आपने बनाया है इसके लिए तो क्यों नहीं एक ऐसा फंड बनाएं जो सैकड़ों करोड़ों रुपया जो किसानों का वकाया है उसकी वसली हो। कोई तो कानन ऐसा बने कि जिसमें कितानों का बकावा न रहे। मैं देवता हं मंत्री बदलते हैं, मुख्य मंत्री वदलते हैं तो किसानों के लिए वे कुछ बात बोलते हैं । अभी-अभी हमारे यहां के सहयोगी उत्तर प्रदेश के मुख्य मंत्री वने सो मैंने उनकी घोषणा सूनी है कि वह मिल मालिकों को रूपया देंगे और वे किसानों का रूपया चका देंगे। वडी अच्छी बात है। मैं मंत्री जी से कहंगा कि मंत्री जी कम से कम इसी आधार पर सभी राज्यों को ग्राग्नह करें कि माई, इस तरह अगर उत्तर प्रदेश व्यवस्था कर सकता है, जो कि गरीब है, तो क्यों नहीं विहार स्रौर महाराष्ट्र भी कर सकते हैं। यह एक रास्ता आपको मिलता है। अगर किसानों की ज्ञाप यह चकती कर दो तो मैं समजता हं कि इससे वडा यश यापको क्या मिलेगा । मैं तो एक बात झौर कहेंगा कि रंबी जी ग्राप विहार से ग्राते. हैं और बिहार के लोगों में तेज-नरीर में आपका नाम भी हैं। विहार, उत्तर प्रदेश एक जमाना था, सारे हिन्दस्तान को चोनी देता था। लेकिन माज उसकी सारी मिलें, जैसे बांबे और अहमदाबाद की सारी मिलें कपड़े की हैं, उसी तरह से उत्तर प्रदेश, बिहार में यह वडा उद्योग

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[श्रो जगदम्बो प्रसाद यादव] झौर पुराना उद्योग ग्राज मर रहा है, उसकी मिलें जर्जर हो रही हैं, रिकवरी कम होगई हैं, मिल की भी हालत खराब है ।

जहां तक कृषि विकास की बात है। किसान के खेत में ग्रच्छा उत्पादन हो, उसमें पर्याप्त फटिलाइजर हो, उसके बीज विकसित हों, उसकी पर्याप्त देखभाल हो छौर अनुसंधान हो, यह मांग चली । क्या हमारे मंत्री जी नहीं चाहेंगे कि उनके जमाने में बिहार, उत्तर प्रदेश का कल्याण हो । अब इन्हीं के जमाने में महाराष्ट तमिलनाडु ग्रागे बढ़ता जा रहा है चीनी उद्योग के मामले में, जब कि उसने नया काम शरू किया है । चीनी के उत्पादन में भी उनकी रिकवरी ग्रागे बढ़ रही है, चीनी मिल आगे बढ रहे हैं । अभी हमारी माननीय सदस्या ने कहा कि चीनी ग्रौर मिलें खोलने के लाइसेंस मांगे जा रहे हैं, जबकि हमारे बिहार की चीनी मिलें जर्जर हो रही हैं। आखिर ऐसी स्थिति का निराकरण कौन करेगा ? ग्रगर ग्राप निराकरण नहीं करेंगे, तो मैं नहीं समझता कि इस तरह के योग्य, इस तरह के समझदार और कुछ करने वाले मंत्री हमको मिलेंगे । इसलिए मैं चाहंगा कि आपकी कुछ बात इस ओर हो, जिससे कि हम समझ सकें कि हमारे मंत्री जी सचमच में विहार को लाभावित कर सबते 書1

में एक बात और कहना चाहूंगा कि मंत्री जी यह जरूर बता दे कि किसानों की श्रद्यतन बकाया है हर मिलों पर आर उस किसान बकाया सूद समेत मिले, इसके लिए प्राप क्या व्यवस्था करने जा रहे हैं । बिहार में स्थिति यह है, जब दौरा करने जाते हैं, तो किसान जब चीनी की पेराई शुरू करता है, तब उसको दूसरे साल का पैसा देना शुरू किया जाता है और सुद का सवाल खतम कि इसलिए किसान, जिसको पैसेकी नितात आवश्यकता होती है, वह सौ रुपए की पचीं को 65 में या 50 में बेचने के लिए बाध्य हो जाता है । इसलिए मैं चाहूंगा कि किसी प्रकार से सरकार इस व्यवस्था को ठीक करे।

[उपसभाध्यक्ष (श्री संयद रहमत ग्रली) पीठासीन हुए]

ग्रव एक बात में ग्रौर कहना चाहता हं कि गत वर्ष भारत सरकार ने चीनी का निर्यात किया यह कहकर कि चीनी बहत हमको हो गया है। सरकार जब नीति निर्धारित करती है तो एक वर्ष ग्रागे ग्रौर एक वर्ष पीछे का भी विचार करती है। यह इसलिए करती है कि हमारे यहां मानसून का हिसाब, पता नहीं कभी ग्राच्छी वर्षा हो गई ग्रीर कभी बिल्कुल वर्षा नहीं हेती है, तो ग्रापने इन वर्षों का भी हिसाब नहीं विया । में उसकी भी बात छोडकर पूछता हूं, उस चीनी के निर्यात में हमें कितना नफा हम्रा ? हमने किसी पतिका में पढ़ा कि भारत सरकार को 130 करोड़ रुपए का घाटां हुआ ? स्थिति क्या है, आप तो बता सकते हैं? साथ ही इस बार जो ग्रायात किया है, उस पर भी किसी की कामेंट है कि ग्रायात यहां के बफर स्टाक के लिए नहीं बरिक जायात इसलिए किया गया है कि भारत सरकार का निर्यात के समय कुछ देशों से कमिटमेंट रह गया था ग्रौर उस कमिटमेंट को पूरा करने के लिए यह भारत सरकार ने आयात किया है। इसलिए मैं चाहंगा कि सायात नियात की जो एक रंगीन कलर दिया जाता हैं ऊपर तक कि अधिक चीनों हो गया, इसलिए निर्यात करने चले गए ग्रौर कम हो गया, तो ग्रायात करने चले गए। अब आप निर्यात करने गए थे, तो 130 करोड़ का घाटा देने के लिए, ग्राप यह वताएं? ग्रगर घाटा होता तो यह नयों

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करते । हमें एक साल भोछे को जानकारी रखकर हिसाब करना चाहिए था। हम एक साल में हा आयात करने के लिया तत्वर नहीं हो जाते। अगर झायात किया है तो उस कमिटमेंट को पूरा करने के लिए किया है क्या ? मानतीय सदस्या भी कहा ग्रौर में भी कहना चाहता ह अगर भारत सरकार यह सोचती हैं कि हमारे देश में चीनो को अधिक आवश्यकता है, तो इसको पुरा करने का भी उपाय है, जाप किसान को सहयोग द :

4.00 P.M.

ग्राप किसान को सहयोग दें। कम से कम उनका बकाया पैसा उनको लौटवा दें। खगर सौ, डेढ़ सौ करोड़ रुपया वकाया है तो द्याप उसे सद समेत लौटवा दें । इसके लिये आप यशस्वी होंगे और अगर इससे अधिक चाहते हैं तो उनको कछ अनुदान दे दें। जो बाहर के मिल मालिकों को आप पैसा देते हे ग्रगर उसका ग्राधा पैसा भी किसानों पर खर्च कर दें, यहां के उत्पादन पर खर्च कर दें तो ग्राप को ग्रभी भी चोनी मिल सकतो है ग्रीर यहां भी चोनी का उत्पादन वढ सकता है। लेकिन इसके लिये कभी सोचा नहीं गया है। जिस समय देश में अनाज की कमी थी उस समय हमने कहा था कि अमरीका के किसानों को जो रेट ग्राप देते हैं वही रेट यहां के किसानों को क्यों नहीं देते हैं। तो भारत सरकार इस पर विचार करे ग्रीर ग्रगर इस पर ग्राप विचार नहीं करेंगे तो फिर ग्राप को दसरे विचार में क्या मिलेगा।

जहां तक लेवी चोनी समान कीमत निधि का जो यह विधेयक हैं, इसका सम्बन्ध है, मैं एक बात जानना चाहता हं कि जो रुपया उन में बतल किया जायेगा तो वास्तव में यह रुपयातो सरकार का नहीं है। वह रुपया तो कज्यमर का या वह रुपया है रिटेलर का। तो जब फड तैयार हो जायेगा तो वह रिटेलर्स फो या कन्ज्यमर को कैसे और किस रूप में

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मिलेगा। क्या ग्राप उसको ग्रन्दान में देंगे या उनको चीनी में ही कुछ अनुदान दे देंगे। आप इस बारे में कुछ ऐसी साफ बात बताइये कि जिस से पता लगे कि वास्तव में जिनका वह पैसा है उनको वह पैसा लौटाया जायेगा। इसी लिये में चाहंगा कि ग्राप इसके वारे में सफाई करें तो वह हमारे लिये और किसानों के लिये अच्छा होगा । (समय की घंटी)

उपसभापति जी का आग्रह है इसलिये मैं अपनी बात समाप्त करता हं और मैंने जो मददे उठाये हैं, भें चाहंगा कि मंत्री जी उनका जवाव दें। इसमें तीन वातें हैं। एक तो वे किसानों के लिये कौन सी सविधाजनक वात करेंगे। उनका जो बकाया है या जो व्यवस्था है रिम्बनरेटिव प्राइस की या प्राइस फिक्सेशन के टाइम की उसमें क्या कछ सधार लाया जायेगा। दूसरे आप चोनी मिल मालिकों से उनका बकाया कैसे बसल करेंगे। आप यह कह कर नहीं निकल सकते कि यह सेस का मामला दें। चोनी को पैदा करने वाले भी उसमें होते हैं। फिर जो इंपोर्ट ग्रौर एक्सपोर्ट की कहानी है उसको क्या आप साफ करेंगे। यह अतिक्रावज्यक है। ग्रोर ग्रन्त में में चाहंगा कि बिहार ग्रोर उत्तर प्रदेश की जो चीनी की मिलें हैं उनमें पैदावार घटती जा रही है स्रौर स्रगर ठीक ठीक उनका कोई इन्तजाम नहीं किया गया तो वह मरती चली जायेगी झौर झगर झाप के रिजीम में उन में कोई सधार नहीं हुआ तो पता नहीं ग्रागे क्या होगा। इसलिये मैं चाहंगा कि ग्राप इस सब पर प्रकाश डालें ग्रौर कुछ व्यवस्था दें।

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Mr. Vice-Chairman, Sir, I rise to support this Bill. Actually this Bill is or the Levy-Sugar Price Equalisation Fund which is meant for the distribution of levy sugar at uniform prices. Sir, while parti cipating in the discussion on this

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(Shri Vithalrao Madhavrao Jadhav)

Bill, I would like to say that there is a very basic principle of economics. The basic principle of economics is production, consumption and satisfaction. So here, in the case of sugar and sugarcane, the producers are the farmers and consumers. Seventy per cent of our population is dependent upon agriculture. So, the consumer is also the farmer and, ultimately, the man who produces and the man who consumes must be satisfied. But unfortunately, what we have seen in the infrastructure of the country ia that the long, traditional grievance of our agriculturist is that he is not getting remunerative prices for agricultural commodities. Sir, on the floor of the House on 27th April, 1984, I had brought a Calling Attention about the remunerative prices for agricultural commodities. From that point of view also I would like to discuss some more points about sugar. Before coming to these details, I would like to make some pertinent points about sugar production. Sugar-cane yield is dependent upon various climatic factors, the s most' important of which is the solar energy and availability of water. When we compare Sugar production in India and in other parts of the world like Jawa. Sumatra Hawaii. Mauritius and various other places, find that whereas we there sugarcane production is about 250-350 tonnes per hectare, here it is not more than IOO tonnes per hectares. In north India the yield comes to about 25 tonnes per hectares. In Maharashtra, with the very progressive cultivators, it comes to IOO tonnes per hectare. Why is there a difference? In spite of the anj technological scientific development in sugar crops and various varieties having been evolved by the Coimbatore Agricultural Research Station, in Maharashtra also we are having . different varieties such as 740, 775, 778, 22,165, the high yielding varieties-our sugarcane production is going down; it is getting lower every year What is the reason? There is the economic reason. We are not going to

give the farmers remuneratives prices. That is why farmers are getting less attracted towards sugarcane production. Sir, sugar is a sweet item. But when prices are not given properly, it becomes sour. When the farmers suffer badly, it becomes bitter in taste. Solike this, this is the fate of sugarcane production in our country.

In Uttar Pradesh and Bihar there are sugar mills which are run by private mill-owners. In Maharashtra 68 sugar factories are there fo the cooperative sector. Every year we have to discuss this problem in the House. People from these Benches as from the other side complain that there are huge amounts as dues from the millowners. What is the reason for this? When a mill-owners, a private entrepreneur starts an industry, he wants to extract more profit, he wants to extract more butter from the project at the cost of exploitation of the poor farmers of this country. Now this system must be changed.

Sir, I am very proud to tell you that in Maharashtra there are 68 co-operative sugar factories. Out of these, 52 are running in profit and only 16 sugar factories there are in loss. Now I will come to the point of loss. Because the recovery of these 16 or 17 sugar factories is very low. and we have given uniform prices for all. When we come to Uttar Pradesh and Bihar, the prices are Rs. 22-23 for 8.5 per centrecovery for one quintal of cane; and for Maharashtra, it is 13.5 per cent. In Maharashtra, what is the recovery? It is less than 10 per cent in my area. In Premila auntie's area the recovery is more than 12 per cent. In some other areas, Poona, Jalgaon and other areas, recovery is 10-12 per cent. The people of Maharashtra have bean demanding." for a long time that they must have three different zones. There is a demand from the Maharashtra Government which they have given in this book. They have given the proposal to the Central Government for having different zones. In the high zone come Kolhapur, Sangli, south Satara district. In the medium zone come Ahmednagar,.

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Poona, Sholapur, Nasik and north Satara districts. And in the low zone are the Marathwada and Vidarbha regions, Jalgaon and other districts. It has been recommended by the Government of Maharashtra to the Central Government several times, "but the Central Government is not taking action on that. The hon. Minister has stated that an expert committee was appointed, but that committee is not agreeable to it. I would like to tell you that I am M.Sc, in Agronomy and my topic of research was sugarcane. I have guided so many post-graduate students of sugarcane and from that point of view when I go to agricultural areas and find the different agro-climatic zones, I find that it is pure injustice. What type of technical experts are there with the Ministry? They are all the while recommending that they should not accept three zones in Maharashtra, Why should the farmers suffer? And at whose cost? Because one farmer is getting more than Rs. 22/- per quantal and another farmer Rs. 13.50 per quintal. Apart from that, Sir, even though the cost of sugarcane cultivation has gone up very high.

SHRI VISHVAJIT PRITHVUIT SINGH (Maharashtra): Already zones are existing in U.P., different zones for different recoveries.

SHRI VITHALRAO MADHAVRAO JADHAV; The cost of cultivation of sugar-cane has gone up very high in Maharashtra, I have stated in this House, to Rs. 30 per guintal. That is the cost of cultivation for 10 per cent recovery of sugar. This is the average in Maharashtra. That means, how much it will come? Rs. 300 per tonne. And how much are the farmers getting? Rs. 135 for 8.5 per cent recovery. That means Rs. 180 per tonne of sugar-cane. So, Sir, 1!he farmer is the only individual in this country who is in loss, who is suffering for generations to gether. When are we going to give them economic and social justice?

I am proud to say that after we have come to power, our Congress (I) Government came, we have given to the

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farmers at least the price of Rs. 180 per tonne. But before that when the Janata Party was in power, only Rs, 70 per tonne were given. Rs. 6' per quintal were given by the Janata Party Government. And so many farmers, including myself, have burnt our sugar-cane crops. I have burnt sugarcane crop in three acres in my field. But we are not satisfied. We want to give social and economic justice to the farmers of our country.

Now coming: to India*s production today, it is 40 per cent less than what it was two years back. Totally we could produce 82 lakh tonnes of sugar then. This year we could prouuce only 59" lakh tonnes of sugar. The hon. Minister has stated in the House that wa have got a carry-over stock of about 39 lakh tonnes. That means, 59 plus 39, we have got total sugar stock ol 98 lakh tonnes. As a • precautionary measure they have imported 35 lakh tonnes from other countries. I do not know at what cost we have imported that sugar. But I would like to suggest ..

SHRI ASHWANI KUMAR (BIHAR) ; The cost is a Commercial secret.

SHRI VISHVAJIT PRITHVUIT SINGH: The cost was disclosed by the Minister in this House when he was replying to a question the other day. It is not a secret. It was disclosed in the House.

SHRI VITHALRAO MADHAVRAO JADHAV: That is not actually my problem, what my hon. friends from the Opposition parties spoke. What I would like to say in this House is that we must have such a policy for five years continuously, and for five years, I must say, we can have remunerative prices to the farmers, we can have such quota for export, we can have such quota fo,r import or we must have such quota for the home consumption. If we can adopt that policy, I am sure that the total requirement of this country can be met by only the Maharashtra State They have brought, the farmers of Maharashtra only have brought, this year 30 iakh bags of sugar. If you can give them a remuae--

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[Shri Vithalrao Madhavrao Jadav]

rative price, they can do so, I am assure in this House on behalf of the Maharashtra State.

Now, what are the number of cooperative sugar factories? There are 68 sugar factories in the co-operative sector, 13 sugar factories under process afid 11 sugar foctories in the private sector. And some 13 or 15 licences have already been sanctioned by the Government of India.. That means, there will be totally IOO sugar factories. Even though the Government of India says that Maharashtra has got all the sugar factories, Sir, in only one area in Maharshtra where the Gaekwadi Project is there, the present Defence Minister and the former Irrigation Minister of Maharashtra has publicly stated that there was potential for 25 sugar factories in the Gaekwadi Command Area alone. Likewise, there is the Upper Penu Ganga, there is Wardha, and there are so many- other projects in Maharashtra. There is recovery. I have stated about the solar energy and the availability of water. We have got the highest energy. We have optimum day light, optimum in-tensity of the sun light. That is why this sugar recovery is important because I am a technical person. The sugarcane formation starts in the month of July and ends in the months of October-November. During that period whichever area gets more solar energy it can have more recovery of sugar. That is the principle behind the sugar production. In the Kolhapur area recovery are very high because of direct access to the climatic factor and solar energy. So, from that pointof view I demand in this House that whatever projects are pending with the Central Government for issuance of licences must be cleared. I know that the Minister Hon'hle cannot include them in the Sixth Five Year Plan because this is the last year of the Six Five Year Plan. I request, in the interests of the farmers, the Hon' ble Minister to clear the projects be- sauiie these are the farmers projects,

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and include the same in the Seventh Five Year Plan.

Maharashtra is the only State where Rs. 2,000 crores is being circulated in the rural areas through this sugar industry business. At least from this point of view, the Central Government should clear the projects pending with them.

Sir, before I conclude my speech, I would like to mention about my district, Nanded. In this district there were two sugar factories and subsequently one sugar factory had become sick. Why it has become sick three years back? Because there were overdues amounting to Rs. 60 lakhs. Sp, the Government had taken a decision to appoint an I.A.S, officer to recover overdues. But after his assuming¹ office he has created Rs. 3.60 crores because the public representative had some urge or interest for that sugar factory and he had .something in his mind that farmers were suffering, that is why dues the which were Rs. 60 lakhs have now increased to Rs. 3.60 crores. The sugar factory installed at the cost of Rs. 1.75 crores has now become sick and as a result the dues have mounted to Rs. 3.60 crores. Although the cost of sugar factory has gone up more than Rs. 10 crores the Government of India have taken a decision to sanction the sugar factory projects which can crush 1500 tonnes per day only. Earlier it was only 1250 tonnes per day. For setting up a 1250 tonnes per dey sugar factory it used to cost Rs. 10 crores and now it has gone up to Rs 12 crores and more. That means we have to increase the share capital more than Rs. 1 crore. Now, Many people who are contemplating to instal sugar factories in the cooperative sector are having second thought because of increased share capital from Rs. 1 crore to Rs. 1.1 crores. So if the Government of India allows the farmers of Maharashtra to instal 1500 tonnes per day sugar factories please for God's sake don't increase the share capital. Otherwise the far-

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mers will suffer and no sugar factories will come up.

Another very important thing, would like to mention is time-limit tor जो आपकी नीति है उससे उत्तर प्रदेश श्रीर the installation of sugar factories, is जा आपका नाति ह उससे उत्तर प्रदेश झार 39 months. I think some time back विहार की सारो चोनो निलें बैठ जाय़ेंगो । this point was raised in this House. मान्यवर, गन्ने के मामले में कितना जाल-After procuring a license there are accil है। ये गन्ना विकास विभाग तमाम so many things to be executed. For example installation, collecting shares, बने हुये हैं और गिसचं भी बहुर हुई है। taking the capital Government and some banks, का वर्क नहीं था अब देवरिया जिले को चोनो tion period is not sufficient and it सिलों की रिकवरों 11 प्रतिशत या ग्रोर ग्रान should be increased to 60 months so वह 10 प्रतिशत से कम है 8 सोर 10 प्रतिशत that a person can very easily instal a sugar factory.

Sir> I will take only half-a-minute मिले पुरान होता गई, त्यो-त्यों उनका रिक to conclude.

which are based on the sugarcane bagasse, have not been cleared by the कोताही नहीं होता । आप हमारे दास कम Centre, nless these by-product in- देते हैं। उत्तर प्रदेश में दो तरह के दाम है dustries of sugar are encouraged, the sugar Industry will not be economic. एक पूर्वा उत्तर प्रदेश के लिये ग्रार दूसरा The by-product industries of sugar are पश्चिमी उत्तर प्रदेश के लिये । खेत खाय saccharine, alcohol, etc. While giving गदहा। मार खाय जोलहा। मिल पुरानी the sanction for setting up sugar factories the Government should also होने के नाते कम रिकवरो हो और मार keep in mind the question of encou- किसान सहे, यह कैसे हो सकता है ? raging by-product industries of sugar so that this sugar industry will be economic. It should not be sour or bitter it will remain sweet.

With these few words I conclude my speech.

श्री राम नरेश कशवाहा : (उत्तर प्रदेश)': माननीय उपसभाष्यक्ष महोदय, में माननीय मंत्री जी से यह कहना चाहंगा कि लैंवी की चोनी की जो कीमत है उसके संबंध में जैसा हमारे गुवं वक्ता ने कहा, रिकवरी के माधार पर फैक्टी को जितनों ग्रहिक रिकवरी होने वाली है उसका उसमें उतना ही लाभ होगा ग्रौर जो जितनों कम रिकवरी वाला है उसमें उतनाही घाटा होगा। माननीय मंत्री जी विहार के रहने वाले हैं, विहारी हैं। ये गगन विहारी नहीं हैं, ये कुंज विहारी हैं 👘 गली-गली घमकर नेता बने हैं। इसलिये में कहना चाहता हूं कि मंत्री जी के ऊपर दो बंधन हैं, एक तो थह कि वे सत्तारूढ़ दल में

हैं मौर दूसरे मंत्री हैं नहीं तो जो मैं कह ⊤ रहा हूं वही माननीय मंत्री जी भी कहते । from the State लेकिन 1939 में जब कोई केन डेवलपमेंट के बोच में है। यह क्यों हम्रा? ज्यों-ज्यो वरो वम होतो गई। उसको मार मिल Five projects of the paper industry मालिक नहीं सकते, उसके मुन फे में कोई एक पूर्वी उत्तर प्रदेश के लिये और दूसरा मान्यवर, दाम के मामले भें गन्ने की जितनी दगैति हुई इस देश में किसानों और गन्ने की जितनो दुगँति हुई है इतनी दुर्गति शायद हो किसी चोज की हुई हो ? कंज्यूमर सूचकांक जो है, मूल्य सूचकांक यह तो झाप रोज बनाते हैं। क्या ग्रापने मैनुफैक्च डँ गुड्स का भी मुल्प सूबकांक बनाया है ? क्यों नही बनाते ? क्योंकि जाल घटटा है किस लिये इसको बनाने के लिये रोकते हैं, क्यों नहीं बनाते कि इसके दाम इस हिसाब से बढ़ते हैं। यह इसलिये क्योंकि किसानीं को लुटना है, किसानों का सबनाश करना है। मान्यवर, गन्न का दाम तो शुरू से ही कांग्रेस का चुनाव फंण्ड ग्हा है। जब चुनाव फंड की जरूग्त नहीं थी, सन् 1948 में गन्ने के दाम 2 रूपये मन था ग्रीर चीनी 32 रूपये मन। किदवई साहब ने एक फार्मूला बनाया था कि जै झाने सेर चीनी विके, तै रूपये मन

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गन्ना? यह दो साल मिता। तीसरे साल, 1952 में चुनाव ग्राया तो झट गन्ना 1 रुपया 3 ग्राने कर दिया और उसके बाद तो कहाना ऐसी बढ़तो गई कि हर चुनाव साल में गन्ने के दाम कम हुये हैं ग्रीर चोनो के दाम बढ़े हैं । इसका नतीजा क्या है एक साल ग्रापने चनाव वर्ष में गन्ने के दाम घटाये ग्रीर चीनो के दाम वढाये तो दूसरे साल गन्ना किसानों ने बोना कम कर दिया। फिर उसके बाद जब चोनो का उत्पादन कम हो गया, गन्ना कम होंने के कारण तो फिर गन्ने के दाम बढाये। इस तग्ह करते-करते पांच वर्षों में दो बार बढ गया तो गन्ना ग्राधिक हो जाता है, खपत कम होती है, गन्ना बेकार जाता है ग्रोर फिर वह नहीं बोते ग्रोर गन्ना कम होता है और इस तरह से चौनो की द्दंशा होती रहती है। आखिर आपने गन्ना नोति क्यों नहीं बनाई । आप एक निष्ट्रित गन्ना नीति बनाइये। लेकिन मान्यवर, चुनाव कंसे करायेंगे ? ऐसा लगता है कि इसके लिये यह मामला बिल्कुल खुला छोड़ दिया गया ? ग्राखिर क्या वजह है 1948 में 62 प्रतिशत किसानों को मिलता था वह ग्राज बटत-घटते 38-39 प्रतिशत हो गया है। सबको लागत दे रहे हैं तो इनको क्यों नहीं देते। गन्ने को लागत काफो है, उसके हिसाब से उनको क्यों नहीं देते । लेकिन नही, ऐसा नहीं होता और यह इसलिये नहीं होता स्योंकि इसके लिये ग्रापका मन नहीं है । आप बेईमानों को स्थिति में रहते हए न्याय करना चाहते हैं, लेकिन न्याय नहीं कर पाते । अभी-ग्रभी हमारे कई मित्रों ने कहा कि मिलों का राष्ट्रीयकरण कर लिया जाए । आभी रामानन्द जी कह रहे थे कि किस प्रकार खुदी मियां ने खांडसारी या चीनी के कारखाने से दोन्दो मिलें खडी कर ली । हमारे धौर रामानन्द जो के घर के बीच में ही खददी मियां का बर है। इन चीनी मिलों के मालिकों ने मुनाफा चीनी मिलों से कमा करके बाहर दूसरी इंडस्ट्रीज को खड़ा किया है और उनका तो ऐसा हे मुनाफा चीनी मिलों से कमा आ

और चीनी मिलों को खंडहर बना कर रख दो। जब से राष्ट्रीयकरण का नाम आया तब से भिलों से सारी चल सम्पत्ति को हटाया जा रहा है। मिलों को अगर आप ले लें तो एक भी मिल आप चला नहीं सकते। एक तो हमारे कर्मचारी इतने बेईमान हैं मैं पहले भी कई बार कह चुका हं कि एक बार सरकारी नौकरी में आ गये तो तनख्वाह घटने का इर नहीं है काम करने की जहरत नहीं है। टेक्नी-कल के नाम पर पूर्जी अगर खराब हो जाये तो वह पर्जाबदली नहीं होगा। जो पूर्जा नया खरीदा जायेगा वह बाजार में बेंच दिया जाता है और कोई पराना पर्जा लाकर के लगा दिया जाता है। इस प्रकार से कोई मिल चल नहीं सकती है। इसलिये आप जितनी पंजी उसमें डवायेंगे उससे तो अच्छा है आप नयी मिलें खड़ी करें। मिल मालिक तो चाहता है मिल खराव हो ग्रीर वह उसे खराब कर रहा है। जितनी उसकी लागते है उससे कई गुना मुद्यावजा आप उसे दे देंगे और वह कबाड़ में नहीं बिकेगा। आज राष्टीयकरण का नाम लेता जबकि एक भी मिल चलने ल।यक नहीं है बेमतलब है । ग्राप साग्टीयकरण करके जो फायदा उठा रहे हें इसमें कोई शक नहीं है ग्राप सभी लोग जानते हैं कि सरकार के बीमार मिलों के अस्पताल में ग्राप कारखाने को लेकर आप कोई फायदे वाला काम नहीं करेंगे इसको मैं इसलिये कहं रहा हं कि इसका बोझ हम लोगों को उठाना पड रहा है, किसानों को उठाना पड रहा है, गांबों के 70 प्रतिशत लोगों को उठाना पड रहा है। सब राष्ट्रीयकरण हो जाए, सब बंधिया बैठा दीजिये । सब मजद्रों को तनख्वाह लेकर दीजिथे हम लोगों को उजाड कर बाहर कर दीजिये। (समय की घंटी) मान्यवर, जरा...

उपसमाध्यक्ष (श्री सैयद रहमत झली) : जराका मतलब है बिल्कूल मुख्तसर । तीन मिनट ग्रापको ग्रलाट किये गये थे इस वक्त आप नीवें मिनट में बात कर रहे हैं।

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श्री राम नरेश कुशवाहा : मान्यवर, ग्राज किसानों का बकाया दो ग्रारब रुपये से ऊपर है। ग्राखिर हमारे यहां इस बार विपत्ति माई है, बिहार की सारी नदिया बहु रही हैं बाढ ग्राई हई है, पूर्वी उत्तर प्रदेश की सारी नदियों में बाढ़ है। सारे किसान तवाह हैं। इस समय उनका जो बोज था वह भी वह गया है। चारा भी नहीं है। कोई चीज नहीं है और दूसरों का ने दया कहं, किसना बकाया है माननीय मंत्री जी की दो मिलें हैं देवरिया और बैतालपर में इन पर एक करोड़ रुपया बकाया है। यह मिलें केन्द्रीय सरकार के नियन्त्रण में हैं। हमारे पास जब बकाया रहता है तो मान्यवर, दो-दो रुपये के बकाया में छोटे किसान की तहतील में बन्द करवाते हैं. गिरफ्तार करवाते हैं वसुली करवाते हैं और पता नही कितना तंग करते हैं बैल कुर्क करते है, पर कुर्क कर के भी पैस। वसूल करते हैं। मिल मालिकों की तरफ किसानों का दो-दो सौ करोड रुपया बाकी है आप ब्यों नहीं दे रहे हैं। ग्राखिर कब देंगे? जब किसान मर जायेगा, उजड़ आयेगा, क्या तब देंगे ? ग्रगर नहीं देंगेतो पिछली फसल तो गई ही ब्रगली फसल भी ज।येगी। अपत्विर इसका जिम्मेदार कौन है ? मैं आप से निवेदन करना चाहता हं कि जितनी जल्दी हो सके बकाया दिलवाइय और कर्जे के बारे में आप यह नियम बनाइये सरकार का जितना बकाया है सब में गन्ने की पची ले लीजिये। अगर किसान गन्ने की पचीं देना चाहता है कर्जे में तो उसकी पचीं ले लीजिये । इसको तो आप मर्गा बनाकर के वसूल करेंगे। ग्राप हम से कर्जा ले लीजिये वह पर्ची ले लीजिये ग्रौर वसल की जिये। आप ले ली जिये और वसल कीजिपे लेकिन ग्राप के मन में तो गड़वड है। मैं बैरी सुग्रीव प्यारा, कारन कवन नाथ मोहि मारा ।

किसी से काफी मुहब्बत है ग्रौर हम से दुक्मनी है यह हमारी समझ में नहीं ग्राता। कुछ तो ग्रापको निर्णय करना पड़ेगा श्रौर ग्रगर निर्णय

नहीं करेंगे चीनी के मामले में सारा का सारा का मामला बरवाद हो जायेगा । दूसरी बात मैं कहना चाहता हं कि ग्रापके पास चीनी की कमी नहीं है ग्रीर ग्रागे भी कमी नहीं पड़ेगी और अगर आपकी नीयत ठीक हो और आप किसानों को दें । लेकिन मान्यवर, झायात क्यों किया जा रहा है मैं तो कुछ समझ नहीं पातो कि ग्रायात जिस तरह से बेतहाणा बढ़ा है और निर्यात घटा है । मैं आपसे कहना चाहता हं कि सिवाय चन्दे और कमीशन के कोई कारण नहीं है कि इस तरह से आयात बेहताश बढ़ता चला जा रहा है। ग्राखिर कौन सी ऐसी चीज है जो हिन्दुस्तान में पैदा न हो सके । कुछ अन्य न पैदा होने वाली चीजें बाहर से मंगाइये लेकिन जो थोड़ा सा प्रोत्साहन देने से यहां पैदा की जा सकती है उसको क्यों नहीं पैदा करते हैं ? ग्राप दो सौ रुपये तक विदेशी काण्तकार को मेहं के दाम देगे लेकिन देश में आप लागत मुल्य भी नहीं दे सकते हैं, उससे भी 2, 4 या 10 रुपये कम देते हैं। आप देश के किसानों को पैसा नहीं देसकते. चीनी के लिए गन्ने का दाम नहीं दे सकते हैं लेकिन विदेशों से मंगाएंगे उसका कई गुना दाम देंगे ? यह कैसे एक तरफा मोहब्बत चलेगी और कब तक चलेगी ? मान्यवर, ग्राप किसानों की मजबूरी का फायदा उठा रहे हैं क्योंकि किसान हड़ताल नहीं कर सकते हैं। अगर वे हड़ताल कर दें तो खुद भी मरेंगे । इसलिए ब्राप उनको मजबूरी का फायदा उठाना चाहते हैं ग्रॉर कई बार जब हमने यह प्रश्न उठाया या अपने क्रांतिकारी दोस्त जो मज्दूरों की लड़ाई लड़ते हैं जब वे इस पर बात कहते हैं तो कहा जाता है कि किसान संगठित क्यों नहीं हो जाते ? अगर यही हो जाता तो ये बातें किसानों के साथ नहीं होती । तब ग्राप एक ही दिन

263 V^{*}e Levy Sugar Price [8 AUG. 1984] Fund Amendment Bill, 264 Equalisation 1984

[श्री राम नरेश कुशवाहा]

में ये बोल जाते । लेकिन किसान संगठित-नहीं हो पारहा है। जो यहां भी आते हैं तो कहीं से आपका डंडा, कहीं से दूसरे का डंडा ? वे अपने मन से नहीं कह सकते हैं । ग्रुगर आप व्हिप उठा लीजिए ग्रौर किसानों के किसी मसले पर चनाव कण्वा लीजिए तो देख लीजिए कि क्या होता है ? लेकिन नहीं, प्रार्टियों का डंडा लगा हआ है । इसलिए मन तड़पता रहता है गरीबों की बात कहने के लिए, बेकिन फिर भी पार्टी के नेता ग्रौर उसके अनुशासन के खिलाफ नहीं जा सकते हैं ग्रौर इसलिए ग्राप जो चाहे करें। इस-लिए माननीय मंत्री जी "जाके पैर फटे न विवाई सो क्या जाने पीर पराई" । में धापसे कहना चाहता हूं कि झापके पैर में बिवाई फटी है, आप उन्हीं गरीबों के यहां से आए हैं आप स्वयं गरीब घर से जाये हैं, और मान्यवर, जापने गरीबों से राजनीति की है, मैं गौरव के साथ कहता हूं कि ज्ञाप क्षेत्रीय कार्यकर्ता हैं और कार्यकर्ता से मंत्री के पद पर झाये हैं, इसलिए हर तरह के किसानों के दुखदर्द के समझते हैं और उसके मुताबिक कुछ वो कार्यवाही करेंगे ऐसी मुझे आशा है। इन्हीं चन्द शब्दों के साथ मैं आपसे विदा बेताहं।

भी सूरज प्रसाद : उपसभाध्यक्ष महोदय, खुणी की बात है कि सरकार कुम्मकर्णी नींट से टूटी है और 12-13 वर्षों के बाद सरकार ने यह बिल हम लोगों के सामने प्रस्तुत किया है जिसके कि जरिये चीनी मिल मालिकों ने जो अधिक कीमत वसूल की है उसको बसूल करने का प्रावधान इस बिल के अन्दर रखा गया है । मैं इस संबंध में एक दो बात कहना चाहूंगा । वे यह कि ग्रभी देश के धन्दर सरकार की नीतियों की बहज से

चीनी का संकट पदा हो गया है । लगता यह है कि झगले एक दो साल तक या कुछ और सालों तक यह चीनी का संकट देश के अन्दर जारी ग्हेगा । 1981 ग्रींग 82 में जहां चीनी का उत्पादन 84 लाख टन था वहां 82 ग्रींग 83 में 82 लाख टन हुआ, 83-84 में 59 लाख टन हो गया और अनुमान यह है कि 84-85 में चोनी का उत्पादन महज 51 लाख टन होगा। और इसलिए सरकार को मजबुर होकर विदेश से चीनी मंगवानी पड़ती है । इस साल संग्कार ने साहे तीन लाख टन विदेश से चीनी मंगवाई हें और हो सकता है कि और अधिक चीनी सरकार को मंगवानी पड़े । सरकार का कथन यह है कि अभी चीनी का संकट नहीं है।

मंती जी ने लोक सभा में भाषण किया कि देश में 59 लाख टन चीनी की पैदावार तो होगी । यह बात सही है, लेकिन देश में करी-ग्रोवर गत साल का हमारे पास 46 लाख टन है । इसलिए देश में काफी भंडार हैं चीनी का जिसके जरिए हम देश में चीनी का संकट नहीं पैदा होने देगे । लेकिन 1984-85 में चीनी का करी-ग्रोवर महज 23-24 लाख टन होगा । ग्रगर 1984-85 में चीनी का उत्पादन 51 लाख टन हो, तो टोटल देश के ग्रन्दर जो चीनी उपलब्ध होगी, वह महज 78 लाख टन होगी ग्रीर हमारी सालाना चीनी की खपत 78 लाख टन ही है ।

तो इसलिए, 1984-85 का जो साल होगा, देश के अन्दर चीनी का घोर संकट का साल होगा ।

मैं सरकार से यह कहना चाहता हूं कि जग इस पर उसे ध्यान रखना चाहिए । प्रफ्न यह है कि ग्राखिर देश के ग्रन्दर

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इस तरह चीनी के संकट का क्या कारण है ? क्या कारण है कि देश के अन्दर चीनी का रेकार्ड उत्पादन 84 लाख टन और गन्ने का उत्पादन 180 लाख टन के बाद इस साल चीनी का उत्पादन 59 लाख टन हो ? निश्चय ही यह म्राज्ज्य की बात है ।

सरकार ने लोक सभा में कहा है कि चीनी का उत्पादन कम इसलिए है और गन्ने का उत्पादन कम इसलिए देश में है कि गत साल मौसम खराब था और मौसम खराब होने के कारण गन्ने का उत्पादन कम हुआ है और इसलिए देश के अन्वर चीनी का उत्पादन कम है। लेकिन यह सत्य से परे है। यह लोगों की आंख में, जनता की आंख में, या सरकार अपनी ही आंख में इस जरिए धूल झोंकती है। असल कारण क्या है ? असल कारण यह है कि सरकार की गन्ना नीति बिल्कुल किसान बिरोधी नीति है ?

में सरकार के ही आंकड़ों से यह साबित करना चाहता हूं कि गत तीन सालों से सरकार की यह एक सुनिश्चित नीति रही है कि गन्ने का उत्पादन देश के ग्रंदर कम किया जाए । मंत्री जी ने इसी हाउंस में बोलते हुए कहा कि देश के घंदर गन्ने की जो कीमत है, वह ग्राटिफिसल है, वह ग्रारविट्रेरी है । उत्तर प्रदेश में, बिहार में, दूसरे राज्यों में जो गन्ने की कीमत तय की गई है, वह बनाबटी है, मनमानापन है ग्रीर इसलिए जरूरत इस बात की है कि गन्ने की सही कीमत देश के ग्रंदर निर्धारित होनी चाहिए । उसी नीति के तहत गत तीन सालों से सरकार इस बात के लिए प्रयास कर रही है कि गन्ने की कीमत में कटौती की जाए । मेरे पास खादय विभाग के 1982-83 ग्रीर 1983-84 की वार्षिक रिपोर्ट है। उस रिपोर्ट के मुताबिक पंजाब में गन्ने की कीमत 1981-82 में 26 रूपये विवंटन **पी,** जो 1983-84 में 23 रूपये क्विंटन है।

बिहार में गन्ने की कीमत 1981-82 में 23 रुपये क्विंटल थी, जो 1982-83 में 19 रुपये 50 पैसे हो गई स्रौर इस साल 20 रुपये 50 पैसे है, आन्ध्र प्रदेश में गन्ने की कीमत 1981-82 में 23 हपुर्ये 23 पैसे प्रति क्विटल थी । ग्रीर ग्रभी 83 ग्रीर 84 में 19 दपये 59 पैसे है, महाराष्ट्र में 1981-82 में 16 रुपये 59 पैसे और अब 15--- रुपये प्रति क्विंटल है और राजस्थान में 25 र0 से गन्ना की कीमत घट कर 24 इपये विवंटल हो गई है। ये बातें इस बात को और संकेत करती है, गत तीन सालों से सरकार का यह सुनिश्चित प्रयास रहा है किंगन्ना की कीमत धटाई जाए और गन्ना की कीमत घटने की वजह से किसानों ने यह निश्चित किया कि अब गन्ना के स्थान पर दूसरी कोई चीज का उत्पादन करना चाहिए, ग्रौर इसलिए गन्ना के जो किसान हैं उन्होंने गन्ना के स्थान पर दसरी चीजों का उत्पादन करना शुरू कर दिया है जिसके कारण देश के अन्दर में गन्ना के उत्पादन में ह्वास हो गया है। सरकार से यह पूछा जाए कि 1982 ग्रीर 1983 में ग्रगर 170 मिलियन टन गन्ना का उत्पादन हुआ था तो 1983-84 में कितना हुग्रा ग्रीर 1984-85 में कितना होगा। तो अभी तक सरकार ने इसके लिए हम लोगों के सामने कोई प्रस्तूत नहीं किया है । लेकिन ग्रांकडा हमारी समझ यह है कि देहात में घुमने ग्रीर फिरने के बाद, गन्ना की कीमत में कटौती के बाद किसानों ने यह निश्चित किया कि ग्रब हमें गन्ना की पैदावार घटानी चाहिए ग्रौर उन्होंने घटा दी हैं। एक कारण यह है। दूसरा कारण, गन्ना के उत्पादन में जो कमो आयी है

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श्री सरज प्रसाद]

ग्रीर जिसकी वजह से चीनी के उत्पादन में कमी आयी है उसका प्रधान कारण यह है कि गन्ना की कीमत का मिल-मालिकों के पास ग्ररवों रुपया हर साल वाकी रह जाता है। गत साल इसी हाउस में जवाब देते हुए माननीय मंत्री जी ने कहा था हम लोगों से कि गन्ना की कीमत मिल मालिकों के पास 15 सौ करोड (9) रुपया बाकी है। गत साल उनका जबाब था ग्रीर इस साल ग्रभी तक जो ग्रांकडे ग्रखबारों में प्रकाणित हो रहे हैं उस के ग्रनसार गन्ना की कीमत का साढ़े तीन सौ करोड़ रुपया ग्राभी बाकी है। तो जिस किसान की इतनी कीमत बाकी रहेगी ग्रौर एक वर्ष नहीं कई वर्षों तक तो किसान क्यों गन्ना पैदा करेगा, गन्ना पैदा करने के प्रति उसकी ग्रभिरुचि क्यों होगी? वह क्यों नहीं दूसरी चीज पैदा करेगा ग्रीर हमारी सरकार एसी हैं, कानन तो बना देती है. गन्ना की कीमत ग्रगर बाकी रहेगी तो कौन उसका सुद किसानों को दिलायेगा। लेकिन सरकार के पास एक उदाहरण भी नहीं है कि पूरे देश के पैमाने पर किसी भी जगह किसान को उन्होंने सूद का भुगतान कराया हो । तो यह इसके दो प्रधान कारण हैं, जिनके कारण देश के ग्रन्दर में गन्ना की पैदावार में कमी साई है। एक गन्ना की कीमत में कटौती ग्रौर दसरा ग्रारखों रुपये किसानों के गन्ने का कीमत बाकी रहना जिसके कारण से गन्ना की पैदावार में कमी ग्राई है ग्रीर उसी के ग्रनरूप चीनी की पैदावार में कमी है झोर मैं सरकार से यह कहना चाहता हं कि ग्रगले साल चीनी की पैदावार देश के अन्दर जैसा कि ग्रनमान कुछ लोगों ने लगाया है 51 -लाख टन होगी ग्रौर इस साल का जो करीग्रोगर होगा वह महज 24 ग्रीर 25 लाख रग होगा और देश में ग्रभी 78

लाख टन चीनी की खपत है और उसके अनसार देश में जितनी पैदावार होगी उतनी तेज देश के ग्रन्दर खपत होगी ग्रौर उतने ही चीनी के मिल मालिक होंगे। उनको इस देश के अन्दर खलकर चोनी की चोर--वाजारी करने का एक मौका मिलेगा झौर हम लोगों को एक वात बाद है 1979-80 में इस देश के ग्रान्दर में 15 रुपये किलो 16 रुपये किलो तक चीनो विकी थी। वही स्थिति इस देश के ग्रन्दर फिर ग्रा रही है । इसलिए मैं माननीय मत्री जी से कहना चाहंगा कि इस बात पर उन्हें ध्यान देता चाहिए। प्रश्न यह है कि संकट से उभरने का क्या कोई रास्ता है ? हां है।, रास्ता यह है कि किसानों को सरकार को लाभप्रद कीमत सुनिष्चित, करनी चाहिए । लाभप्रद कीमत क्य हो ? तो सरकार की दृष्टि में लाभप्रद कीमत तेरह रुपये हैं । ग्रौर उसके मृताबिक राज्यों को छोडा जाता है कि वह ग्रंपने दाम तय करें... (समय की घटी)... मैं खतम कर रहा हूं माननीय उपसभाध्यक्ष जी तो स्टेट तय करें और यह ग्रोपेन में तय वरते हैं। हमारी सरकार से यह दरख्वास्त होगी कि वह गन्ने की लाभप्रद कीमत 25/- रुपए क्विंटल निश्चित करें।

दूसरी बात मैं यह कहना चाहता हूं कि चीनी का अगर ठीक से वितरण करना चाहें तो लेवी चीनी और नोन लेवी चीनी के बीच का जो फर्क है, उसे समाप्त करना चाहिए । अभी लेवी और नान लेवी का जो फर्क है - 65 प्रतिशत और 35 प्रतिशत तो हमारी समझ यह है कि सरकार दोनों ही चीनी लेवी के रूप में अगर ले ले और देश के अंदर सरकारी दूकानों के जरिए वितरण करे तो देश के अंदर दो चीनी का बाजार नहीं रहेगा, एक बाजार रहेगीं और इसके

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चलते चीनी की जो चोर बाजारी होती है, वह समाप्त हो जाएगी ।

तीसरी बात जो ने कहना चाहता हूं... (समय की घंटी) .. यह यह कि चीनी संकटका संतिम हल यह है कि जितनी भी देश के ग्रंदर को-ग्रापरेटिव सोसाइटी की चीनी मिले है . .

उपसमाध्यक्ष (श्री सैयद रहमत ग्रली) ग्रव आप खतम करें बनी मैं संकट में **पड जाऊंगा** ।

थी सूरज प्रसाद : उनका सरकार राष्ट्रीयकरण करें। मैं मंत्री जी से उम्मीद लगाए हं कि भारत सरकार के एक मंत्री कुमार मंगलम् भी हए थे, जिन्होने साहस किया कोयले की खानों का राष्ट्रीयकरण करने का झौर यह हमारे भागवत झा ग्राजाद भी झाते है बिहार से, चोनी मिलों की जो दुर्दशा है, उससे वह अवगत ही है, मैं चाहंगा कि यह भी साहस करें मिलों का राष्ट्रीयकरण

करने के लिए मजब्त कदम उठाएं।

•SHRI PUTTAPAGA RADHA-KRISHNA (Andhra Pradesh): Mr. Vice-Chairman, Sir we are discussing: the Bill to amend-Levy Sugar Price equalisation Fund Act, 1976 today. The parent act was enacted in 1976. We are discussing just some amendments brought forward through this bill. It is not strange that quite often the Government enacts certain laws but later on comes forward with certain amendments keeping in view the difficulties that have arisen in implementatio nof that act, and also to plug certain loopholes existed in the main Act. It is nothing new. But what is strange is that the amendments which are proposed in this Bill are quite prelimi-These amendments are not of nary.

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any extraordinary, nature which could compelled have the government to come' out with amendments, but are quite basic ones which could have been proposed in the very principal act it-The government had taken 8 self. long years to realise the simple truths embodied in this bill. The Hon'ble Members belonging to U.P. and Bihar who have preceded me paid eloquent tributes to the Hon'ble Minister. So, I think it is but proper to put forth problems which our fanners certain are facing today. Sir it is an accepted fact that we had enough quantity of sugar as reserve only last year. But these reserves have dwindled so much so that we had to resort to importing sugar this year. What is the reason for this unhappy development? Almost all the members are unanimous that the main reason for this unhappy is that the sugarcane development grower is not getting a remunerative his produce. With the reprice for sult no farmer is coming forward to grow cane anymore. As a logical consequence of it the stocks have come down considerably and instead of exporting we are forced to import sugar this year. It is true that this is the main reason for the down fall of sugar production in the country. But apart from paying a remunerative price there are two more important reasons which are affecting the sugar stocks.

Hoarding Is equally an important reason. Sir. as you might have "noticed the difference between levv sugar price and open market sugar price was very little. As a result of it many traders have hoarded the of sugar. stocks This boarding of sugar by unscrupulous traders is one important reason why we do not have enough sugar stock in the market today. This artificial scarcity is the deliberate creation of some traders ..

Another important reason, I think that perhaps the government, is, in order to help its friends have liberally

•English translation of original speech

delivered in Telugu.

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(Shri Puttapaga Radhakrishna)

issued licences to import sugar for their benefit. I think this should be reformed. By oeslowing favours on some persons win only ruin the position further.

I am not satisfied with the performance of the public distribution policy of the centre. In this context I am proud to state that in my own state, Andhra Pradesh, the public distribution system is perfect or near perfect a ad can easily serve as a model to other states in the country. I think the centre would not hesitate to follow our example.

Hon'ble Member Shri Biswa (.-.oswami has mentioned about nationals&tion of the sugar industry. But what I feel is that it is better to go for strengthening the co-operative system rather than nationalisation which has got its own demerits. Moreover co-operative system very much needed for our country.

Further, I feel that the distribution of sugar throughout the country should be on a uniform pattern. This will also help further ease the sugar position in the country.

Sir, I conclude. 1 support this bill • and I hope the government would implement it will all sincerity and honesty.

I thank you very much for giving me this opportunity.

Thank you.

SHRI" GHULAM RASOOL MATTO (Jammu and Kashmir); Mr. Vice-Chairman, Sir, ordinarily the Bills of this nature which has been brought forward by OUT hon. Minister should

be welcomed because these seek to plug the loop-holes in the matter of payment of money that is owed to the Government by the producers or manufacturers. But it appears that it has fallen to my lot to view these Bills from a commercial point of view. Some time back, Mr. Azad has come forward with exactly a similar Bill regarding the Aluminium Equalisation Fund. And while discussing that Bill, I raised this point that the interest rate to be charged for non-payment i3 so low as to encourage the person who owes to the Government to keep the money with him. I am inclined to have the same view with respect to this Bill also. Though' the purpose of the Bill is laudable and one cannot have any doubts about it, but under the Amendment that is proposed to be made, it is stated that the Government shall charge interest at the rate of 15 per cent for non-payment. Sir the current rate of interest that the sugar mill owners pay to the banks is 21 per cent. And they ,are getting the Government money at 15 per cent and they are keeping it. And I am afraid, they will go on keeping this money and go on paying the interest at this reduced rate comparatively to the Government. It is profitable for them to pay 15 per cent rather than pay 21 per cent to the banks. Therefore, I would request the hon. Minister that he should have a fresh look at the rate of interest, and in case of default, they should charge 21 per cent from those who do not pay this money.

Sir, npw I come to my second point. My other friends have spoken about the Bill at large. And I am confining myself to the commercial aspect of this Bill. The second point is that the excess realisation by the mills should be deposited with CO days. That means, for two months at the rate of even 15 per cent, it comes to about 3 per cent. Why should it not be paid within seven days or within ten days?

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I would request the hon. Minister to amend the Act and have ten days instead of sixty days. The third point that J would like to bring to the notice ol the hon. Minister in this connection is that this is a fact that mills get a stay order in case of excess payments and other things. But I would request him that where the Government is represented in these courts they should impress upon the courts that the money must be taken out from the producers and deposited in some account with the court or anywhere else. The idea is that this sugar industry is always in trouble. It is always wanting money. When the question of payment comes, if it is agitated by the producer and a stay order is issued in his favour the Government should simultaneously ask the courts that all right, do not give us the money, but keep it with the court pending disposal of the case. This is a very important thing. This way we will have access to the money when the court decides the matter. The' fourth point that I have to mention is that I have to ask the hon. Minister to insert a penalty clause. It is all right that he has said it is 15 per cent. But as I have suggested it should be increased to 21 per cent. But even after non-payment by the party after three months the penalty at the rate of one per cent or 2 per cent per month should be levied. Then alone this money will come. Otherwise, they will continue to defy this order and will not pay the amount. These are the points that I have to bring to your notice. I am bringing them within the orbit of the Bill within the strict meaning of the Bill and I would request the Minister to react to the propositions that I have made.

Lastly, Sir, I would like to mention one point about the production of sugar and import of sugar. Of course, the Government has tP import sugar when it is needed. But I would like the Minister to pass on my suggestion that I am going to make, as food for thought to the Ministry of Agriculture. I find that 80 per cent of sugar produced in Europeon countries is produced from sugarbeet. We have a

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very vast dry lan<j farming area available to us and the sugarbeet crop, is raised on dry land farms primarily. I would request the hon. Minister to pass on my suggestion as food for thought to the Ministry of Agriculture so that sugarbeet is also tried for the production of sugar in this country. With these observations, Sir, I conclude. ≯

SHRI VISHVAJIT PRITHVIJIT SLNGH: We have already a sugarbeet mill in Ganganagar.

SHRI BHAGWAT JHA AZAD; Sir, I am grateful to the hon. Members to bring the entire sugar policy within the ambit of this small Amending Bill, whose objective has been only to realise that amount from the sugar producers which they charge as a result of the courts' st_{av} orders over the levy price fixed by the Government. 1 would like to refer to the observations of the last speaker, Shri Matto, first. I am surprised how he coula resist his temptations so limit his observations only on this Bill. He made three points regarding the Bill. Of course, the last one was with regard to passing on his suggestion, regarding raising the sugarbeet crop for sugar production, as food for thought to the Ministry of Agriculture. In this atmosphere I must congratulate him heartily that he took note of my Bill which is before the House because the other Members who participated in the discussion' spoke anything but on the Bill Therefore, I have to thank Mr. Matto for speaking on the Bill. Therefor, I would say that he is right and why should I charge only 12J per cent if he pays within sixty days when he has got the amount with him; he should pay 15 per cent I agree with you as a Miniser. Unfoirtnately, my, difficulty is the courts. They say, when they are due you must give them sufficient and reasonable time to pay it. Otherwise it is not according to the natural law. We have faced this problem not in one case but in many cases including the aluminium matter to which he made a reference. Therefore,

(Shri Bhagwat Jha Azad) we have to make this provision.

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[Shri Dhagwat Jha Azad]

Otherwise. T v/ill not even get this much. 6.00 P.M. Thereagree fore, Ι with him Sir. It is true, why not, when there are dues with them? They must deposit immediately. They overcharge the consumers after the Government has done its fixation; but this is my limitation and hence, I cannot do it. Now, 15 per cent is the interest which I will charge and my reply to your argument for the penalty clause is again the same that I have given already. The other point is that we do try to realise this amount from them as land revenue. Therefore, these points-though very important pertaining to this Bill-cannot be agred to fully and much as I would desire, it is not possible due to these limitations. I again thank you that you took note of my Bill.

Now, I have got before me the panorma of the entire sugar policy which does not pertain to this amending Bill, but I must reacf to the points raised; otherwise, the hon. Members will say that this Minister is arrogant, does not speak about it. And secondly on my part also, I cannot allow these points to go unchalleneged on the floor of the House lest it may be construed that I have no arguments to offer. Therefore, I will take up the points raised here.

(Mr. Deputy Chairman in the Chair.

' It has been said thai.-one Member has forecast a doom in respect of sugar production next year-this country will not survive possibly so far as sugar is concerned. Let us see why the production came down to 59 lakh tonnes this year compared to 82 Iakh tonnes last year and 84 lakh tonnes the year before. The hon. Members have advanced arguments that it is due to firstly non-remunerative cane price and secondly, due to cane price arrears These two reasons have been advanced. I would say it is not the case. Factories have paid about Rs. 21 to 22 actual

average cane price against the statutory price of Rs. 13.50 and the price of Rs. 21 to Rs. 22 is being continued to be paid by the State Government during 1981-82, 1982-83, 1983-84. What I say is, this price has brought me the record production in 1981-82 and 1982-83 to the tune of 84 lakh tonnes and 82 lakh tonnes. There could be no reason to call it unremunerative this year to bring down the production to 59 lakh tonnes. Now let us see how does the production fall. The second point about the arrears. If that raised was then were the reason, production should have fallen in U.P. and Bihar who in this case are great defaulters. They do not pay properly this year and last year also dia not pay pro-So production would have gone perly. down in these States if arrear were the reason, compared to Maharashtra where there is no such problem. 1 commend, and I have done so in the House, because in Maharashtra they even give advance payment and at the end of the season they have the Bhargava formula of fifty-fifty, sharing which is a good scientific formula Some States have advanced the advised price which I have always said should be on the pattern of Maharashtra. I never said what my CPI •friend said that Government has a definite policy of reducing sugarcare in the country. Why should a Government exist if it has this policy especially when this is an important vear for any Government to come? And certainly we are coming back. Why should I do that?... (Interruptions) Mr. Kalmadi, I know, in spite of your small demonstration, you know what the result wiH be. Mr. Deputy Chairman, Sir, I would, therefore, say that the two reasons advanced by the hon. Members are not the reasons for this. For example they have mentioned arrears as one of the reasons. Had this been the reason, production in Bihar and U.P. would have come down like anything, not in Maharashtra, Karnataka, Tamil Nadu and Andhra Pradesh. These Southern States, Sir today, are contributing in a great way to the drop in production though they

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are not in the list of States where arrears are there in regard to sugarcane. This is so only in these two States, BihiW and U.P. Therefore, this is not the reason.

श्वो **लगदम्बी** प्रसाद यादव : ग्राप बिहार ग्रौर उत्तर प्रदेश का शुगर प्रोडक्शन सिर्फ एक वर्षका मत देखिये । ग्राप पिछले कई सालों का हिसाब करके देखिये । उत्तर प्रदेश ग्रौर बिहार में क्या स्थिति रही है, इसको ग्राप पिछले सालों की तुलना करके देखिये ... (व्यवधान)

SHRI BHAGWAT JHA AZAD: I have mentioned about this. I do not know, how many years my friend wants me to go back. He may go back many years like his party, reactionary party. But a_s a person belonging to a progressive party, I can go back only to 1983-84, 1982-83 and 1981-82. In thes? three years, b_v paying remunerative price to the farmers, we got highei production in the country. I have no reasons to believe that the price was unremunerative. Therefore, these two are not the causes. (Interruption) (be

श्री सुरज प्रसाद श्रीमान मैं यह कहना चाहता हूं कि ... (व्यवधान)।

SHRI BHAGWAT JHA AZAD: You are quoting wrong figures. This hon. gentleman has quoted all wrong figures. He said that the arrears is Rs. 350 crores. Whereas,'the fact is, it is Rs. 138 crores. He has evershot only by Rs. 200 crores! This hon. Member said that next year will be a year of doom for the country in regard to sugar production. By saying this, he is lending support to the sugar hoarders in this country to push up the price. You are not helping the farmers. You are not helping consumers. You are only helping the sugar magnates against whom you speak so elequently. The Congress Party is the only party which is under the leadership of Shrimati Indira Gandhi working for the people. This hon. Member remarked that this Government's policy is

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anti-people, anti-farmers policy. Now, Mr. Deputy Chairman, Sir, I would like to know, whose policy is anti-people' policy? Is our policy antipeople policy or is it the hon. Member's party policy? He says that the arrears is Rs. 350 crores. By this, he is creating a scare among the farmers. He also says that next year will be a year of doom for this country.

Sir, as you know, in our country, which is an agricultural country, agroclimatic conditions do vary. I have said this in the morning. We are giving incentives for rice production, for wheat production, for oilseeds production, for sugar production. But the balance is sometimes in favour of one crop and sometimes it is in favour of the other crop. Last year, there was a severe drought in Ihe South. Production went down tremendously in only State, Maharashtra, whsre recovery is the best, where the system is best organised and there are no arrears also in that State. But Maharashtra contributed very less, the lowest, last year because of drought. You should see this reason. In one year, when the same price has been paid i.e. the actual cane price why should the production go down? This was because there was drought and floods in the North and drought in the South. Also, in the winter, because of untimely rains recovery came down in Bihar and U. P. This is the reason for the sugar production coming down from 82 lakh tonnes to 59 lakh tonnes. Now, Sir, I am not an astrologer like my friend, Mr. Suraj prasad, who says that next year will be a year of doom for this country as far as sugar production is concerned. Of course, I may not have a carry over of 49 lakh tonnes, but 18 to 20 lakh tonnes ^is on 1st October, 1984. But I hope, with good rains to come, we will have enough to manage. Therefore, this point is out.

The second point made was about the dual pricing policy. Well, Sir, I do not know whom they support. De they support only the farmers in the wrong way, or, do they also take into view the consumers in this country'

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[Shri Bhagwat Jha Azad]

Whose interests they support? They said that in 1978, when this dual pricing policy was removed* there was plenty of sugar and that it was sold at Rs. 2-50 per kg. The hon. Member, Shri Jagdambi Prasad Yadav, reminded me of (his own days of fate own government, that that Government was very nice, they removed control and that is why everything was available in plenty. True, you are right, Jagdambi Prasadji. For three months the price came down but after three months the price went up. So much »o that in that very year 1978-79 when they did it, the same very Government had to bring in dual control again. It is not me but you who again brought this because you had to succumb to the pressure of consumer in this country. Industry means Cane growers, Industry means will owners, industry means consu-mers and my Government is the Government of socialist pattern, my Government is the Government of socialism. We have to keep a balance You,had to reintroduce it because in your time the price went up to by Rs. 5. Production went down to 59 lakh tonnes. Do you deny it? It went to 39 lakh tonnes in 79-80 Do vou deny it? (Interruptions). My goodness, what figures should I quote? All this happened in Janata Government. The moment Mrs. Indira Gandhi came, look and behold. When the cane was being burnt it started booming up. We got 84 lakh tonnes. Still more than 59 lakh tonnes, and we came up next year. Therefore, this also is not the argument which the hon. Member has given.

They have also said about natibnailialation. Tilat is another important point. Sir, nationalisation has become a stick of showing the exterior of some parties, about the love for socialism, but in this respect I can say what Mr. Kushawaha said is correct. He is man down to earth. He knows what it means for the farmer. Being a Member- in the first Parliament of this country and the

youngest Member since 1952, 1 have been a blind supporter of nationalisation. Still now I support nationalisa-tion. Sir, 'blind' means nationalisation where it is absolutely necessary and not for the sake of showing colour of socialism. Over the last 35 years we have seen that the cooperative sector is as good as nationalisation. In this country majority of factories are in the cooperative sector. Shri Kushawaha and that young Member Radhakrishnan of the Telugu Desam have rightly said that cooperative sector should be strengthened. They have not said about nationalisation I am rot prepared to recommend to the Government of Uttar Pradesh and Bihar to take over those juriks from industrialists and pay them for that. Discard them. I do not mind, if they are not prepared to give them soft loans. If 'they do not come up, let them go to hell. We will be having new factories, if it is better for our country. This is the kind of euphoria for nationalisation. Of course, my party is committed to that, We want the public sector to reach commanding heights in the mixed economy of our country, but not at the cost of junks, and paying to the mill-owners. You are speaking for the mill-owners, not for the poor consumers. So, their third point is also not correct. Sir, there are many more points raised by hon Members, I am prepared to meet those points. Now that you are saying over, I would only like to say something about zones. My hon. friend is. not here. I have said, we have no objection to the recommendation from Maharashtra. We have sent it to the Bureau of Industrial Costs and Prices (BICP). We have recommended and told them to kindly examine it and tell us. there are 16 Zone Low and behold, when we got the recommendation, it says, reduce it to eight zones. One hon. Member said, reduce it to only one zone in the sugar industry. I do not know from what understanding he was saying so. In this country there are different zones. There is different production, different recovery, w« have to make a rationale

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out of all that. Therefore, we have asked the BICP to consider what Maharashtra and Gujarat have said. We cannot on our own do it because it is not a body of the Ministry; it is an expert body outside the Ministry. We are considering that also. Therefore I would say, about the arrearswhich is my last point, Sir, which will interest you also-the Members hava asked the day In and day out and today also; what are you doing for the payment of arrears? I ask a question: what do they want me to do? The question is under the present arrangement, payment of huge interest is to be made by the State Governments. As a Minister 'coordinating the activities, I persuade them, I goad them, sometimes I take the liberty with my friends .vho | are equal to me in being angry with them. That is why, Sir, the dues are being paid and compared to the position on 15th June last year when it was 15.9 per cent, this year it is 10.9 per cent. But I am not satisfied. Why should it be Rs. 118 crores still? But it would be better if the non. Members rather than shouting at me were to tell me, what they expect from me in the present constitutional arrangement otherwise than to request them, goad them, persuade them and also the Finance Minister going out of the way in giving them ways and means loans to pay the arrears. What else we as the Central Government can do? On the one hand if you want to do beyond the constitutional powers, immediately we are reminded of the Sarkaria Commission, the Centre-State relations etc. and on the other hand here they are very good, i would advise what they should do. Rather than only press me, I would ask all members to tell their parties and friends in the Assemblies of the States of those Governments which are not paying to put them in the same way as they are putting to me here and asking them to pay. I,on my own be half assure them, even recently before tMs debate came, 1 have done- this and I will continue to do it that when their request comes to the Finance

Minister, it will be considered very liberally. We have given a lean of Rs. 40 crores to Uttar Pradesh. For Bihar, Shri Ramanand Yadav was very strong in asserting, "Mr. Jha, it is a shame for the Government to import" ---- (Interruptions) No. you have said it, you see the debate; and I-was a little pained.

SHRI RAMANAND YADAV- Not to you:

SHRI BHAGWAT JHA AZAD: Right for me as an individual I would tolerate this "shame"^ better rather than "shame" for the country. That is what I wanted to tell you. I jet not the country have "shame" for this. The country has to take note of hoarders of Bombay and Calcutta who threatened me that they would push up the price because there had been less production, to tell them that this Government is strong enough. I have only imported 3.54 lakh tonnes. I had to tell them "No price will be increased'. One hon. Member has asked me to stabilise the-price ?t this level. I will stabilise it at this level in this country for the consumer. I would not permit the hoarders and blackmarketeer in this country to increase the price. Please believe me when I say it, I will release as nuK-h sugar as possible in the market to keep this price in the festival days for the consumers in this country fo enjoy their festivals I humbly submit to the House to keep these important considerations of the sugar policy in view and with these words I commend this Bill for the hon. Members' consideration and passing.

MR. DEPUTY CHAIRMAN: The' question is:

"That the Bill to amend the Levy Sugar Price Equalisation Fund Act, 1976, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take <up clause-by-clause consideration of the Bill.

[Mr Deputy Chairman]

Clauses 2 to 8 were added to the Bill

Clause 1, the *Enacting Formula and* the *Title were added to the Bill.*

SHRI BHAGWAT JHA AZAD: Sir, I move:

"That the Bill be passed."

The question tt?as *put and the motion was adopted.*

MR. DEPUTY CHAIRMAN; Now we will take up the next Bill.

THE CINEMATOGRAPH (AMEND-MENT) BILL, 1984

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DE-PARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): Sir, I move;

"That the Bill further to amend the Cinematograph Act, 1952, as passed by the Lok Sabha, be takeninto consideration."

Sir, at this stage I would make only a very brief observation as to why this Biil is being brought. Because of the video boom in the country, there are reports that uncertified'video films are being exhibited on a large scale, A large number of video parlours hav sprung up an over the country and they exhibit such films recorded on video tapes by charging admission fee from the clients. Among other things, this has also hit the Indian film industry very adversely. It is felt that there should be more stringent punishment . provided in the Cinematograph Act, 1952, the curb this practice of exhibiting Indian/foreign uncertified films by video parlours, etc. Hence this Bill for enhancing the penalties provided under section 7 of the Act as also prescribing minimum punishment for exhibiting uncertified films.

Sir, the net effect of these provisions would be to increase the punishment, to provide a minimum penalty. As a consequence this is read with section 513 of the Criminal Procedure Code, and the oii'ences will become nonbailable. Of course even now they are cognizable and in view of the new previsions also they will remain cognizable.

Sir, I commend the Bill to the House.

The question was proposed.

MR. DEPUTY CHAIRMAN: There is one amendment by Shri Satya Prakash Malaviya.. .He is not. here This Bill has to be finished today and so we have to sit a bit late. Shrimati Ila Bhattacharya.

*SHRIMATI ILA BHATTACHARYA (Tripura): Mr. Deputy Chairman, Sir, the Hon. Minister has moved the Cinematograph (Amendment) Bill, 1984, today in the House, video is spreading corruption in our country. This Bill seeks to enhance the punishment for those who are guilty of spreading the corruption through video. I support this Bill. But before supporting this Bill I would like to make certain observations. I hope my observations will receive due consideration from the Government.

Cinema is a great industry in our country. This industry can move the society backward or forward. So the Government in every country has a special responsibility to this industry. Cinema industry has progressed much jn our country. Our films have already earned international recogni-Producers like Shri tion. Satyajit Ray, Shri Sham Benegal and Shri Ritwik Ghatak have produced many films of educative value. These films can. take the society forward. But in proportion to the expansion of cinema industry in our country, good films have been produced in less number. Multiplicity of low standard films have brought degeneration in society. The society is already moving backward with the growth of bad films in the

*English translation of original speech delivered in Bengali.